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Date	of	Uploading
24/01/2025		

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 03.12.2024 & 06.12.2024 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 22AM25 held on 03.12.2024 & 06.12.2024

The following members were present in the meeting:

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|-------------------------|---------------------|
| 1. Ms Shubhra | Sr.Dev.Commissioner |
| 2. Shri Hardeep Singh | Addl. DGFT |
| 3. Dr.S.K. Bansal | Addl. DGFT |
| 4. Shri Rakesh Kumar | Addl. DGFT |
| 5. Shri K.V.Tirumala | Joint DGFT |
| 6. Shri K.M. Harilal | Joint DGFT |
| 7. Shri Randheep Thakur | Joint DGFT |
| 8. Shri Md. Moin Afaque | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Himadri Speciality Chemical Limited, Kolkata
2.	M/s. Privi Exports Private Limited, Kolkata
3.	M/s. Best Value Chem Private Limited, Gujarat
4.	M/s. National Engineering Industries Limited, Jaipur
5.	M/s. Sun Art Exporters, Jodhpur
6.	M/s. Balgopal Jewellers Private Limited, Delhi
7.	M/s. Balkrishna Industries Limited, Mumbai
8.	M/s. Balkrishna Industries Limited, Mumbai
9.	M/s. Gland Pharma Ltd, Hyderabad
10.	M/s. J.K. Sons Engineers Private Limited, Kolkata
11.	M/s. Gland Pharma Ltd, Hyderabad
12.	M/s. Veko Care Private Limited, Pune
13.	M/s. Precision Metals, Mumbai
14.	M/s. Synthite Industries Private Limited, Kerala
15.	M/s. Venus Jawahhrat, Delhi
16.	M/s. Alkem Laboratories Limited, Mumbai

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17.	M/s. Alkem Laboratories Limited, Mumbai
18.	M/s. Real Link Engineering India Private Limited, Coimbatore
19.	M/s. Dishman Pharmaceuticals and Chemicals Limited, Ahmedabad
20.	M/s. Continental Engines Pvt. Ltd., Alwar
21.	M/s. Senior India Private Limited, Delhi
22.	M/s. Dana Anand India Private Limited, Pune
23.	M/s. Buraq Fashion, Mumbai
24.	M/s. Adroit Industries, M/s. Abis Export (I) Pvt Ltd, M/s Becton Dickinson India Pvt Ltd, M/s Raj and Company and Bosch Chassis System India Pvt Ltd.
25.	M/s. Gupta Enterprises, Andhra Pradesh
26.	M/s. Lavanya Enterprises, Andhra Pradesh
27.	M/s. Dharma Exports, Daman and Diu
28.	M/s. Secure Meters Limited, Udaipur
29.	M/s. Asahi Tennants Color Private Limited, Ahmedabad
30.	M/s. Bharat Heavy Electricals Limited, Delhi
31.	M/s. Skoda Auto Volkswagen India Private Limited, Pune
32.	M/s. Global Fibc Private Limited, Nagpur
33.	M/s. JSK Industries Private Limited, Mumbai
34.	M/s. Diehard Dies Private Limited, Andhra Pradesh
35.	M/s. Newage Generators Private Limited, Faridabad
36.	M/s. Sempetrans India Private Limited, Mumbai
37.	M/s. Khanna Paper Mills Limited, Gurugram
38.	M/s. Khanna Paper Mills Limited, Gurugram
39.	M/s. Khanna Paper Mills Limited, Gurugram
40.	M/s. Sacheta Metals Ltd, Mumbai
41.	M/s. Champa Purie-Chem Industries, Vadodara
42.	M/s. MVM Solar Private Limited, Bengaluru
43.	M/s. Indo-Thai Airport Management Services Private Limited, Kolkata
44.	M/s. Megataj Agrovat Pvt Ltd, Nagpur
45.	M/s. Shiva Pharmachem Limited, Vadodara
46.	M/s. Hartex Rubber Private Limited, Hyderabad
47.	M/s. Anjani Technoplast Limited, Uttar Pradesh
48.	M/s. Malabar Gold Limited, Kerala
49.	M/s. LNG Security Services Private Limited, Shahdara
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50.	M/s. Lubi Industries Llp, Ahmedabad
51.	M/s. Lubi Industries Llp, Ahmedabad
52.	M/s. Babuji Knitting Mills, Tamil Nadu
53.	M/s. Amar Tea Private Limited, Mumbai
54.	M/s. Del Monte Foods Private Limited, Gurugram
55.	M/s. Greenleaf Extractions Private Limited, Cochin
56.	M/s. Esmech Equipment Private Limited, Mumbai
57.	M/s. Jash Mercantile Llp, Mumbai
58.	M/s. Indo Amines Limited, Thane
59.	M/s. Carraro India Limited, Pune
60.	M/s. Shetrunjay Dyeing & Weaving Mills Limited, Thane
61.	M/s. Shetrunjay Dyeing & Weaving Mills Limited, Thane
62.	M/s. Juniper Health Llp, Pune
63.	M/s. East India Udyog Ltd, Uttar Pradesh
64.	M/s. Prakash Steelage Limited, Mumbai
65.	M/s. India Glycols Limited, Uttar Pradesh
66.	M/s. Madras Hydraulic Hose Private Limited, Chennai
67.	M/s. Madras Hydraulic Hose Private Limited, Chennai
68.	M/s. Madras Hydraulic Hose Private Limited, Chennai
69.	M/s. UKB Electronics Private Limited, Uttar Pradesh
70.	M/s. Nishant Export, Cochin
71.	M/s. Farcom Cable Systems Private Limited, Bangalore
72.	M/s. Pharmacare International, Mumbai
73.	M/s. Sri Amman Textiles, Coimbatore
74.	M/s. Shreeji Agri Commodity Private Limited, Rajkot
75.	M/s. Greenlam Industries Limited, Delhi
76.	M/s. Encube Ethicals Private Limited, Mumbai
77.	M/s. Encube Ethicals Private Limited, Mumbai
78.	M/s. Encube Ethicals Private Limited, Mumbai
79.	M/s. Nextgen Printers Private Limited, Kolkata
80.	M/s. Damara Gold Private Limited, Mumbai
81.	M/s. Orient Ceratech Limited, Mumbai
82.	M/s. Aarti Drugs Limited, Mumbai
83.	M/s. Chirag Enterprise, Jamnagar
84.	M/s. Fortpoint Automotive (Cars) Private Limited, Thane
85.	M/s. Concept Pharmaceuticals Limited, Mumbai

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Case No.01

M/s. Himadri Speciality Chemical Ltd., Kolkata.

F.No. HQRPRCAPPLY0004674AM23

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for Waiver of Procedural requirement as per HBP against Advance Authorization No.0210209652 dated 30.12.2019.

Applicant's statement: Reference to the subject authorization, it may kindly be noted that, we have fulfilled the EO both in terms of qty. & value against the subject authorization and the case had been redeemed / discharged by the office of the Addl. DGFT, Kolkata. Hence, we request you by going through our detailed submission (as uploaded by us vide our covering letter ref. NO. HIM/IGST/VIZ-CUS/AL-68 dated 18.03.2023) kindly confirm us that, the said advance authorization attracts the exemption benefits under Customs Notification No. 18/2015 dated 01.04.2015 and not under the customs notification no. 21/2015 dated 01.04.2015, since not applicable to our this instant case. In this context, we are earnestly seeking a personal hearing to have a proper interpretation from your end. Therefore, kindly allow us for a ph at your suitable convenience.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. Committee decided to ask RA to submit a report on (i) whether the firm has applied for benefits under Custom's Notification No. 18/2025 or RA has Suo-moto changed the Notification to 21/2025. (ii) Whether Custom's Notification No. 21/2015 is the correct Notification for supplies made by the Advance License holder. (iii) Whether supplies made by Advance license holder is same as mentioned in the application.

(Action: Applicant/ RA Kolkata)

Case No.02

M/s. Privi Exports Private Limited, Kolkata.

F.No. HQRPRCAPPLY00007237AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for re-credit of duty credit amounting to Rs.17,24,057/- in the MEIS Scrip No. 0219102761 dated 04.10.2021 and revalidation for a period of six months from the date of endorsement.

This case was last considered in PRC Meeting No.33AM24 held on 22.03.2024 (Case No.04) and Committee decided to accede to the request of the firm and allowed re-credit of duty credit amounting to Rs.17,24,057/- in the MEIS Scrip No. 0219102761 dated 04.10.2021 and revalidation for a period of six months from the date of endorsement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: As per Customs Refund Order, duty credit value for an amount of Rs.17,24,057/- may kindly be re-credited to MEIS Scrip No.0219102761 dated 04.10.2021. The MEIS Scrip was issued on 04.10.2021 and stands expired



on 03.10.2022. So, revalidation for a period of six months may kindly be granted from the date of endorsement of the revalidation in terms of provision of paragraph 2.20(d) of the Hand Book of Procedures, 2023. Data for such revalidation may also be transmitted to Customs Server at the earliest for facilitating effective utilization of the Scrip in terms of the general provision of paragraph 2.20 of the Hand Book of Procedures, 2023.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm along with the comments received from PC-3 division and discussed the matter at length. The Committee decided to accede to the request and refer the case to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No. 03 M/s. Best Value Chem Private Limited, Gujarat

F.No. HQRPRCAPPLY00000282AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for conversion of Advance Authorization issued under Para 4.07A to 4.07 or 4.12 vi against 11 Advance Authorization Numbers.

This is a defer case of PRC Meeting No.08AM25 held on 14.06.2024 (Case No.04) wherein Committee refer the issue to PC-4 Division for its examination and resolution.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The firm have obtained some Advance Authorisations on same Ratio of Input under Para 4.07A i.e. under Self Ratification Scheme and simultaneously obtained some Authorisations for same products under Para 4.07 self-declaration. However, the norms of the products are fixed under Para 4.07 by the Norms Committee on the lower side than the applied quantity. Hence, RLA directed to pay duty on the excess quantity as per norms in the matter of AA issued under Para 4.07A also. Hence, the firm wants conversion of the Advance Authorisations from Para 4.07A to Para 4.07 (self declaration) or Para 4.12(vi) (repeat basis) so that they may pay duty and close the case proportionate to the norms fixed by the NC in the matter of same product obtained under Self -declaration Scheme. We have already paid custom duty with interest to the Custom. Ra has advised to approach PRC. Earlier the similar request of the firm is accepted by the PRC in its meeting No.23/AM23 dt.20.12.2022 (Case No.43). Hence, they requested to kindly allow the conversion of these Authorisations for closure.

Comments of RA and PC-4 were also seen. It was noted that Order-in-Original has been issued in some of the cases and also that the matter is subjudice.

Decision: The Committee examined the case on the basis of submission made by

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the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.04 M/s. National Engineering Industries Ltd., Jaipur.

F.No. HQRPRCAPPLY00002742AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for claim MEIS benefit during the FY 2019-20.

Applicant's statement: During the FY 2019-20, out of our total exports against 7 shipping bills, we have received all payments in full from overseas buyers well in time but in most cases where there were more than one eBRCs, bankers have uploaded some eBRCs to DGFT site only after the deadline date i.e.28.02.2022 as per DGFT notification No.53 dated 01.02.2022. Hence, we could not submit MEIS applications for these under noted 7 shipping bills where we have received payments in installments and late uploadation of eBRCs by bank to DGFT portal, which was totally beyond our control. Sir, as a matter of fact, if you go through the below details of shipping bills and payment realization date and BRC uploaded dates you can understand that eBRCs were uploaded only after 28.02.22 i.e. only after the last date for submitting MEIS application. For your ready reference we have mentioned date of last payment received against each shipping bills, which shows a clear picture.[please see the date marked in RED] DETAILED LETTER ATTACHED Sir, for your ready reference, we are attaching herewith copies of all eBRCs showing date of payment and uploading date, which is self explanatory. It is very clear from the above statement that we could not claim MEIS on the above shipping bills as eBRCs were uploaded by bank after a substantial gap of time from the date of realization and the expiry of last date for submission of application i.e. 28.02.2022. Sir, in the light of above enumerated facts you can well understand that we are certainly eligible for the claim and also facing lot of problems which are beyond our control. Hence you are requested to kindly consider our genuine hardship, and allow us to obtain MEIS benefits and hope our request will be considered on priority basis.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against those referred shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.



(Action: Applicant/ PC-3 Division for necessary updation)

Case No.05 **M/s. Sun Art Exporters, Jodhpur**

F.No. HQRPRCAPPLY00002854AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for claim MEIS benefit against late BRC upload.

Applicant's statement: This is to bring to your kind notice that, we have exported goods against 17 shipping bills, [Details furnished as under], and payments were received by bank well within the stipulated time limit. But unfortunately, shipping bills were not uploaded by Customs in time and they could only uploaded to DGFT site on 26.09.2023 as mentioned in below statement and also attached excel sheet separately. In spite of our repeated reminders, customs have delayed in uploading shipping bills on online, may be due to some or other technical issues at their level, which was beyond our control. Hence due to non availability of shipping bills online, we could not submit our MEIS application in time i.e. before the prescribed time limit of 28.02.2022. The last date for submission of online applications were 28.02.2022 as per Notification No.53 dated 01.02.2022, whereas all the said seventeen shipping bills were uploaded by Customs only on 26.09.2023 as is evident from the table below. The date of shipping bills uploaded by Customs to DGFT site can be confirmed from the attached screen shot of Ice gate portal and shipping bill uploaded to DGFT portal is mentioned along with the heading customs file name. Sub: To allow MEIS benefit against eBRC were uploaded late by Bank Moreover, further, in the case of 2 shipping bills, [Details furnished as under], payment were received by bank well within the time. But eBRCs have been uploaded by the bank on DGFT portal, very late i.e. only after the expiry of prescribed time limit. In spite of our repeated reminders, bankers have delayed in uploading BRCs on online, which was beyond our control. Hence, due to non availability of eBRCs, we could not submit our MEIS application against these two shipping bills, in time i.e. before the prescribed time limit of 28.02.2022. We are attaching herewith detailed excel sheet showing SB No., date, LEO date, BRC date and date of BRC uploaded by bank to DGFT site etc.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against 2 referred shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ PC-3 Division for necessary updation)



Case No.06 M/s. Balgopal Jewellers Private Limited, Delhi

F.No.HQRPRCAPPLY00006903AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0510411478 dated 09.08.2019.

This is a defer case of PRC Meeting No.17AM25 held on 03.10.2024 (Case No.18) wherein Committee decided to seek a detailed report from CLA, Delhi for taking a decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The present Application is being filed seeking the extension of the validity/EO fulfillment period of the Advance Authorization No 0510411478 dated 09/08/2019 considering the benefit of Relaxation given in Public Notice No.67/2015-2020 dated 31/03/2020 & Notification No.28/2015-20 dated 23/09/2021, in view of the liberty given by the Hon'ble High Court of Delhi vide Order dated 17/08/2023 in W.P.(C) no. 2042/2021. Application dated 25.10.2020 was submitted by the Applicant pursuant to the Hon'ble Court order dated 17.08.2023, to the Additional DGFT seeking revalidation/Extension of EO period of the Advance Authorization No. 0510407940 dated 28.09.2018. The said Application was kept pending for a period of 8 months after which the Applicant received an email on 28.06.2024 from Assistant DGFT, CLA with the direction to file for amendment of the license on DGFT portal for the license first. Further stating that Once the license is validated on BO portal the Applicant can apply for EO extension. Applicant duly followed the aforesaid direction, however after the successful amendment of the Advance Authorization No 0510411478 the applicant could not apply for the extension of EO period on the online portal of DGFT as it was found that the portal accepts request for E.O extension only till 2021. Thereafter the Competent Authority has advised the Applicant to approach the Policy Relaxation Committee (PRC) for revalidation of the Advance Authorization No 0510411478 dated 09/08/2019 and extension of export obligation period.

Comments from CLA, New Delhi was also seen.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a detailed report from CLA, New Delhi including the status of DRI Case against the firm and grounds on which DRI action was taken, in order to enable the PRC to proceed in the matter in accordance with the Court Order.

(Action: Applicant/ CLA New Delhi)

Case No.07 M/s. Balkrishna Industries Limited, Mumbai

F.No.HQRPRCAPPLY000008033AM25



Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for waiver of Procedural requirement as per HBP against Authorization No. 0311020247 dated 23.12.2022, 0311020089 dated 16.12.2022, 0311021106 dated 02.02.2023, 0311020280 dated 26.12.2022, 0311025550 dated 19.07.2023.

Applicant Statement: We are approaching you with this fervent request for relaxation in complying with the condition of completing the Export Obligation within 6 months from the date of import in respect of 8 Advance Authorizations obtained by us under Appendix 4J for import of natural rubber. We, Balkrishna Industries Limited, are engaged in the manufacture, distribution and exports of Pneumatic Tires. We are exporting more than 78% of our products to more than 160 countries and at the same time serving both Original Equipment Manufacturers (OEM) and the replacement market in India. We cater to almost all segments of off-the-highway tires, focusing on specialty segments such as agricultural, industrial vehicles, earthmoving, construction, port, mining, and ATV, gardening applications. We are accredited with the status of Five Star Export House & having exports more than INR 6000 Crores for the FY 2023-2024. We are also recognized by Indian Customs with AEO T3 status vide Certificate No. INAAACB3333J3F235 dated. 30.05.2023. As a global specialty tire supplier, our strength is the extensive Off-Highway tire lineup of over 2,400 product types. We have been operating under the Advance Authorization Scheme for the last several years and have maintained a clean record. One of the inputs in the Advance Authorization is Natural Rubber, which is covered under Appendix 4J stipulating condition of export within 6 months from the date of import.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it noted that the firm has faced difficulty beyond their control. It decided to accede to the request and allowed relaxation of 4 J condition for export within 6 months from the date of import against Authorization No. 0311020247 dated 23.12.2022, 0311020089 dated 16.12.2022, 0311021106 dated 02.02.2023, 0311020280 dated 26.12.2022, 0311025550 dated 19.07.2023 subject to payment of composition fees as per policy provisions, and extension of EOP to cover exports already completed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.08

M/s. Balkrishna Industries Limited, Mumbai

F.No.HQRPRCAPPLY00008046AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0311022241 dated 18.03.2023, 0311024009 dated 29.05.2023, 0311021128 dated 03.02.2023, 0311022217 dated 17.03.2023, 0311020090 dated 16.12.2022.



Applicant Statement: We are approaching you with this fervent request for relaxation in complying with the condition of completing the Export Obligation within 6 months from the date of import in respect of 8 Advance Authorizations obtained by us under Appendix 4J for import of natural rubber. We, Balkrishna Industries Limited, are engaged in the manufacture, distribution and exports of Pneumatic Tires. We are exporting more than 78% of our products to more than 160 countries and at the same time serving both Original Equipment Manufacturers (OEM) and the replacement market in India. We cater to almost all segments of off-the-highway tires, focusing on specialty segments such as agricultural, industrial vehicles, earthmoving, construction, port, mining, and ATV, gardening applications. We are accredited with the status of Five Star Export House & having exports more than INR 6000 Crores for the FY 2023-2024. We are also recognized by Indian Customs with AEO T3 status vide Certificate No. INAAACB3333J3F235 dated. 30.05.2023. As a global specialty tire supplier, our strength is the extensive Off-Highway tire lineup of over 2,400 product types. We have been operating under the Advance Authorization Scheme for the last several years and have maintained a clean record. One of the inputs in the Advance Authorization is Natural Rubber, which is covered under Appendix 4J stipulating condition of export within 6 months from the date of import.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it noted that the firm has faced difficulty beyond their control. It decided to accede to the request and allowed relaxation of 4 J condition for export within 6 months from the date of import against Advance Authorization No. 0311022241 dated 18.03.2023, 0311024009 dated 29.05.2023, 0311021128 dated 03.02.2023, 0311022217 dated 17.03.2023, 0311020090 dated 16.12.2022 subject to payment of composition fees as per policy provisions and extension of EOP to cover exports already completed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.09 M/s. Gland Pharma Ltd, Hyderabad

F.No.HQRPRCAPPLY00012080AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0911003984 dated 18/11/2022.

Applicant Statement: As per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AX04000683AM23 Dtd.31.10.2022 We have obtained the Advance Authorization No. 0911003984 Dt.18.11.2022 RA Hyderabad under Appendix-4J condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient) as per SION (A205 & A206) basis. We wish to inform you that we have fulfilled the export obligation to the extent of Quantity 46.70% to the extent FOB Value \$ 36,23,727.50



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within the export obligation period. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders also cancelled. Currently we have obtained the valid export orders against which we can fulfill pending export obligation to the extent FOB value \$ 41,35,860.29 with value addition 643.97% for balance extent of 53.30%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911003984 dated 18.11.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.10 M/s. J.K. Sons Engineers Private Limited, Kolkata

F.No.HQRPRCAPPLY00012076AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0211002221 dated 05/04/2022.

Applicant Statement: We could not complete EO in time for 180.247 m tons though during extended period from 05.10.2023 to 04.10.2024 there we made export for 1081 m tons which covers 3rd party export, under duty back scheme and EO completions against other ADVANCE licenses. For this purpose there are short fall for 180.247 m tons. Details of all are narrated in the covering letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211002221 dated 05.04.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.11 M/s. Gland Pharma Ltd, Hyderabad

F.No.HQRPRCAPPLY00012079AM25



Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0911003386 dated 22/07/2022.

Applicant Statement: As per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AX04000278AM23 Dtd.24.06.2022 We have obtained the Advance Authorization No. 0911003386 Dt.22.07.2022 RA Hyderabad under Appendix-4J condition on export order. We are regularly exporting certain pharmaceutical Formulations to US market and other markets by obtaining the Advance Authorization for import of relevant API (Active Pharmaceutical Ingredient) as per SION (A205 & A206) basis. We wish to inform you that we have fulfilled the export obligation to the extent of Quantity 84.30% to the extent FOB Value \$ 24,59,900.53 within the export obligation period. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders also cancelled. Currently we have obtained the valid export orders against which we can fulfill pending export obligation to the extent FOB value \$ 4,58,130.00 with value addition 239.03% for balance extent of 15.70%; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911003386 dated 22.07.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.12 M/s. Veko Care Private Limited, Pune

F.No.HQRPRCAPPLY00012090AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 3111002348 dated 31/05/2023.

Applicant Statement: Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance Authorization, We request you to grant us extension in export obligation period of Advance Authorization upto: 04.06.2025 to fulfill balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request



and allowed EOP extension of Advance Authorization No. 3111002348 dated 31.05.2023 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.13 M/s. Precision Metals, Mumbai

F.No.HQRPRCAPPLY0000012091AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 03AX02001665A M22 dated 25/03/2022.

Applicant Statement: We had obtained advance license 0311013311 dated 25.03.2022 from RA, Mumbai for export of Stainless Steel Bright Bars as per our buyer requirement. We are exporting Stainless Steel bright Bars from past 24 years and due to global economic slowdown and Ukraine War, our some order delivery date was changed. We could not export 22% within validity time. We request you to kindly allow for six Month EO extension only so that our exports can EO fulfillment the balance 22%.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311013311 dated 25.03.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.14 M/s. Synthite Industries Private Limited, Kerala

F.No.HQRPRCAPPLY00012093AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for ratifying the Norms by the Norms Committee at DGFT HQ against Advance Authorization No. 1011002576 dated 06/08/2024.

Applicant Statement: The import item in this case is not a Spice falling under chapter 09 or 12 and such items are not covered in the above circulars, Circular No. 5 (RE2013) 2014-19 and policy circular No. 12/2015-20 dated 28.08.2018. Since the Circular is not applicable for this item, customs has not drawn samples for analysis by any agencies. Kindly note that the import item covered in the above Authorization is Oleoresin Capsicum Crude which falls under ITCHS 33019022 and

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the export item is also in the same Head. In Norms committee meeting on 27.09.2024 the input - output ratio was not fixed. Hence we kindly request you to consider our case to be ratified by the Norms Committee at DGFT HQ.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the case to the concerned Norms Committee for examination and resolution/comments.

(Action: Applicant/ Norms Committee)

Case No.15 M/s. Venus Jawahhrat, Delhi

F.No.HQRPRCAPPLY00012096AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for condone the delay in sending the shipment under para 4.82 of HBP outright purchase basis of Gold in Advance from Nominated agency.

Applicant Statement: As per para 4.82 of HBP we had taken one kg gold of .995 fineness for making and exporting jewellery to our buyer. The gold was taken from diamond India limited a nominated agency under their invoice no ox24g1kmum601 dated 07.06.2024 and export had to be completed by 04.09.2024. The buyer at the last minute cancelled some pieces of jewellery and the balance jewellery made from 719.637 gms of gold of .995 fineness was exported on 03.07.2024. this resulted in a balance of 280.363 gms to be exported by 04.09.2024. We got a new order and we exported jewellery made from 280.363 gms being the balance with us alongwith other purchase from diamond India limited this export was effected on 11.09.2024 . as such there was a delay of 7 days in effecting the export of 280.363 gms of gold against invoice no ox24g1kmum601 of diamond India limited. We are regular exporters and there has been no default on our part till date. this is the first time that a shipment had been sent beyond the stipulated period of 90 days and that also because the buyer asked us not to send some goods. it is requested that the delay of 7 days in effecting exports may kindly be condoned and the same may kindly be regularized.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it was decided to accede to the request and allowed condonation of delay of 7 days beyond 90 days permissible period for export of gold jewellery from the date of procurement of gold from Nominated Agency.

(Action: Applicant/ Customs/ Concerned Nominated Agency/ GJEPC)

Case No.16 M/s. Alkem Laboratories Limited, Mumbai

F.No.HQRPRCAPPLY00012101AM25



Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311022768 dated 12/04/2023.

Applicant Statement: We are one of the pharmaceutical product manufacture exporters holding 4-star export house certificate, obtained advance licence for import of raw material and imported under PC9 condition. We have exported 0% in the initial validity & 6 months extended validity, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grand us 6-month EO extension to complete the exports as per our import made. 1st import made on 24.04.2023 accordingly E.O. Is valid upto: 24.04.2024 and 6 month extension granted upto: 24.10.2024 as per PC9 condition. Now we required further 6 months i.e. Up to: 24.04.2025 to complete the full export obligation as import made.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311022768 dated 12.04.2023 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.17 M/s. Alkem Laboratories Limited, Mumbai

F.No.HQRPRCAPPLY00012102AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311021771 dated 27/02/2023.

Applicant Statement: We are one of the pharmaceutical product manufacture exporters holding 4-star export house certificate, obtained advance licence for import of raw material and imported under PC9 condition. We have exported 36.50% in the initial validity & 6 months extended validity, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grand us 6-month EO extension to complete the exports as per our import made. 1st import made on 11.04.2023 accordingly E.O. Is valid upto: 11.04.2024 and 6 month extension granted upto: 11.10.2024 as per PC9 condition. Now we required further 6 months i.e. Up to: 11.04.2025 to complete the full export obligation as import made.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021771 dated 27.02.2023 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.18 **M/s. Real Link Engineering India Pvt. Ltd., Coimbatore.**

F.No.HQREPCGPRAPP00000231AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Third Party Exports against EPCG Authorization No. 3230021747 dated 30/01/2015.

Applicant Statement : We have mentioned EPCG license no in all our sales invoice to the ultimate exporter (Customer) but they have not mentioned in their export invoice. Understanding our situation ultimate exporter gave undertaking letter with our bank payment account statement of Rs.10.43 Cr where us our EPCG obligation is only for Rs. 32 Lacs. Our customer is ready to give a disclaimer letter and this ultimate exporter (customer) is having Star export house status. So kindly consider we have already made huge loss more than Rs.30 Cr. As our foundry is closed from 28-04-2021 and the export obligation time is ending up on 31.12.2023, After huge losses we are into a devastating financial crisis so we are unable to pay the export benefit compensation amount to DGFT but considering the above export made by our ultimate exporter (customer) kindly help us to close the enclosed EPCG license please sir. We have directly exported materials worth USD 8330.00 and Euro 3496.00. We have sent a letter addressing the DGFT on 21-07-2023 and delivered on 25-07-2023 till now we have not receiving any reply because we are registering in Online.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a report from RA Coimbatore including on the corroborative evidence/ documents submitted by the firm regarding third party export so as to facilitate a decision in the matter.

(Action: Applicant/ RA Coimbatore)

Case No.19 **M/s. Dishman Pharmaceuticals and Chemicals Limited, Ahmedabad**

F.No.HQRPRCAPPLY00000442AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: MEIS application rejected due to DEL status.

Applicant Statement: Our MEIS applications was rejected due to DEL Status and further we have completed DEL compliance and now our IEC are out of from DEL list thereafter we have fresh applied MEIS applications to RA Ahmedabad office but they are not sanction MEIS Hence we are opt for PRC under Para 2.59 of FTP 2023.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek report from RA Ahmedabad regarding firm's DEL and Abeyance period and its status along with any other relevant details.

(Action: Applicant/ RA Ahmedabad)

Case No.20 M/s. Continental Engines Pvt. Ltd., Alwar

F.No.HQRPRCAPPLY00006005AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: To allow RODTEP and Drawback Scheme.

This is a defer case of PRC Meeting No.31AM24 held on 01.03.2024 (Case No.03) wherein no one appeared on behalf of the firm. The Committee decided to defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they are primarily engaged in manufacturing and export of auto components, i.e. Cylinder Heads bearing HSN – 8409. They were 100% Export Oriented Unit (EOU) and status holder exporter since year 2001 and operating under the guidelines of FTP. After careful consideration of cost benefit analysis of EOU, they decided to surrender EOU status and applied for de-bonding on 3rd June 2019 and got 'In Principle' approval on 27th November, 2019 and subsequently paid custom duty benefit taken on capital goods through EPCG scheme on 1st July, 2021. During this de-bonding process, they they are importing from outside India on payment of custom duties. Exports outside India they are continued under EOU tag only on all the S/Bills and hence they could not avail benefit of the export incentive schemes available to non-EOU units. For all practical purposes, they are operating as DTA unit but because of technical status of EOU, they are not able to claim export incentive which they are otherwise entitled to as DTA Unit. All their import activities post of issuance of the No Dues Certificate have been carried out in accordance with the legal framework. All S/Bill after the issuance of the No Dues certificate and until the date of final de-bonding have been filed under the 100% EOU category. They had submitted a request of the Commissioner, Export (DBK), IOCD – Tuglakabad, New Delhi on 5.7.2021 allowing to file S/Bill under RoDTEP scheme and sent subsequent reminder for the same. But they did not get any revert for the same. Hence they are requesting to allow the export incentives and

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duty drawback for the period January 2020 to March, 2023.

We request for opportunity to be given for Personal Hearing for this application. We were 100% Export Oriented Unit (EOU) & status holder exporter since year 2001 and operating under the guidelines of Foreign Trade Policy. We applied for & got 'In-Principle' approval in November 2019 & subsequently paid custom duty benefit taken on capital goods under EPCG scheme. However the final Debonding order was received on 17th March 2023. During this de-bonding process, we were importing from outside India on payment of custom duties. Exports outside India were continued under EOU tag only on all the Shipping Bills & hence we could not avail benefit of the export incentive schemes available to non-EOU units.

Decision: The Committee went through the statements made by the firm and discussed the matter in detail and decided to seek a detailed Report from DC, NSEZ on the issues raised by the applicant. Also comments/inputs of Customs may be sought in the matter including whether the firm could have successfully filed respective Scheme SBs (DBK and RoDTEP) instead of EOU SBs for the exports made by them between the dates of issue of the No Dues certificate for In-Principle Debonding by Customs Authority and issue of Final Debonding Permission by DC NSEZ; whether any duty benefits of EOU Scheme have been availed by the Unit for this period; and any other input to facilitate decision making in this regard. Thereafter the matter would be taken up again in PRC.

(Action: Applicant)

Case No.21 M/s. Senior India Private Limited, Delhi

F.No.HQRPRCAPPLY000009205AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for review of condonation of wrong mentioning of EPCG Authorization Number and date on shipping bills and account for export made through 21 shipping bills towards EODC for EPCG Authorization No 0530172299 dated 22/05/2018.

Applicant Statement: In this regard we wish to submit that due to inadvertently we have mentioned incorrect EPCG Authorization no.0530168488 dated 02.09.2016 instead of 0530172299 dated 22.05.2018 in 21 shipping bills. Unfortunately the staff dealing with the issues left jobs and the operations had come to a standstill. Further we declare that the export made against these shipping bills have not been/shall not be considered as fulfillment of E.O. against any other EPCG LICENCE.

Decision: Deferred. RA Report may be called.

(Action: Applicant)



Case No.22**M/s. Dana Anand India Private Limited, Pune**

F.No.HQRPRCAPPLY00009221AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request due to description mismatch against MEIS Scrip No. 3119015398.

Applicant Statement: The goods exported outside India fall under ITC(HS) code, '87085000' (Description of entry reads as follows - Drive-Axle with differential, whether or not provided with other transmission components, non-driving axles and its parts thereof)?. Exports of aforesaid goods outside India are entitled to rewards in the form of duty credit scrips under MEIS of Foreign Trade Policy, 2015-20 (? FTP?). The tariff entry as mentioned in para 1.2 is covered in Appendix 3B of the FTP which prescribes the incentive rate under MEIS. The relevant extract of Appendix 3B of FTP 2015-20 is provided below: MEIS S.No ITC(HS) Description MEIS Rate ?4551 87085000 Drive Axles With Differential W/N Provided with Other Transmission Components 3? In light of the above, the Company had filed MEIS applications for the period 2016-17 with Regional Authority (?DGFT Pune?), with respect to export of goods falling under ITC (HS) code 87085000. On the basis of twenty six applications filed by the Company, duty credit scrips amounting to INR 8,10,27,671 were to be received. However, the applications were partially processed and duty credit scrips amounting to INR 6,07,57,148 were granted. Thus, leading to shortfall in the receipt of duty credit scrips to the tune of INR 2,02,70,553 (Enclosed as Annexure II). We were communicated by DGFT Pune that MEIS scrips has been rejected on those entries appearing in shipping bills where there was description mismatch. However, when we checked practically, we did not find any description mismatch. Sample copy of shipping bill, Ecom application for MEIS and MEIS license (Enclosed as Annexure III) showing that there is no description mismatch. Subsequently, DGFT issued directives to all regional authorities (vide public notice no. 62/2015 dated 16 February 2018), stating that except for certain ITC(HS) codes provided in annexure to the aforesaid public notice, MEIS applications shall be processed only on the basis of ITC(HS) codes as specified in the shipping bills. However, applications finalized (including applications already rejected) before the issuance of the said public notice were not to be re-assessed basis this notice. Annexure to the aforesaid public notice specifying the ITC (HS) codes for which MEIS applications to be processed after matching the description did not include ITC (HS) code 87085000. Thus, MEIS application for ITC (HS) code 87085000 were to be processed without matching the description of the items. Further, DGFT vide trade notice no. 26/2018 dated 23 March 2018 instructed all Regional Authorities to consider MEIS applications rejected before issuance of aforesaid public notice as well. Thus, MEIS applications rejected before 16 February 2018 may be re-processed on the basis of aforesaid public notice. As there was no description mismatch and at the same time public notice and trade notice were issued which stated that MEIS scrips shall be processed basis the HSN, hence, the Company



re-submitted an application to the DGFT Pune (for the period 2016-17) for claiming the duty credit scrips which were rejected earlier. However, DGFT Pune could not process the application owing to technical system issues, stating that shipping bills cannot be revoked once utilization of the script and that there is no provision in DGFT portal for partially rejected MEIS script generation against the same shipping bill?. Thereafter, the Company also filed their grievance on the DGFT grievance redressal portal. The Joint DGFT, Pune responded to the grievance, stating. This is a special case. Under the current mechanism of issue of MEIS scrips, there is no provision to grant MEIS rewards on items which have been individually rejected from a shipping bill from many items.

Comments of PC-3 were seen.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant/ PC-3)

Case No.23 M/s. Buraq Fashion, Mumbai

F.No.HQRPAPPLY00001774AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request to allow belated application for rebate of State and Central Taxes and Levies (ROSCTL).

Applicant Statement: Shipping bills of 2019-20 were not transferred from Customs to DGFT and hence we could not claim their ROSCTL benefits. Subsequently, Shipping Bills have been transmitted to the DGFT Server Module by Customs in 2023 after removal of risky exporter alert. We are requesting to allow belated application for ROSCTL scheme

Decision: The Committee went through the submission made by the firm and discussed the matter at length and noted that the applicant may have faced difficulty due to late transmission of SBs and decided to refer the case to PC-3 for examination and to attempt resolution.

(Action: Applicant/ PC3)

Case No.24 M/s. Adroit Industries, M/s. Abis Export (I) Pvt Ltd, M/s Becton Dickinson India Pvt Ltd, M/s Raj and Company and M/s.Bosch Chassis System India Pvt Ltd.

F.No.01/60/162/39/AM25/PRC

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: For consideration of cases where the Hon'ble Court either did not issue any directives to the DGFT or directed the DGFT to act in accordance with policy and law. In all these instances, the High Courts have ordered Customs to amend the Shipping Bills to allow applicants to apply for the MEIS.

Applicant Statement: For consideration of cases where the Hon'ble Court either did not issue any directives to the DGFT or directed the DGFT to act in accordance with policy and law. In all these instances, the High Courts have ordered Customs to amend the Shipping Bills to allow applicants to apply for the MEIS.

- i. The High Courts have directed Customs to amend the shipping bills (SBs) to allow exporters to claim benefits under the MEIS Scheme.
- ii. The High Court's did not issue any specific directions to the DGFT and merely directed it to act in accordance with the law.
- iii. The window for filing claims for MEIS has already closed, and the exporters are unable to apply due to the time limitation imposed under the scheme.

Agenda forwarded by PC3 was seen.

Decision: The Committee went through the submission made by the firm and case agenda submitted by PC-3 and discussed the matter at length. It was decided that PC3 may formulate an appropriate approach for dealing with such matters in which there are Court Orders and/or Amendment Orders u/s 149, on file. The matter was referred to PC-3 for suitable action.

(Action: Applicants/ PC-3)

Case No.25 M/s. Gupta Enterprises, Andhra Pradesh.

F.No.HQRPRCAPPLY00009223AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for NOC for No to Yes for MEIS Benefit against MEIS Scrip No. F.No. S23/128/2011- AP(EXP)(Part-VII).

This is a review case of PRC Meeting No.09AM25 held on 26.06.2024 (Case No.03) wherein Committee rejects the case.

Applicant Statement: We are enclosing hereby customs NOC letter dated 31.07.2019 issued from file F.No.S23/128/2011-AP EXP Part-VII NOC for ?No? to ?Yes? and custom already transmit the online the Shipping Bill into DGFT portal email enclosed for your ready reference kindly approve the PRC and allow us to apply MEIS Scrips against same Shipping Bills.

Comments of PC3 were seen.

Decision: The Committee went through the submission made by the firm and referred to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.26 M/s. Lavanya Enterprises, Andhra Pradesh

F.No.HQRPRCAPPLY00009224AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for approve the PRC and allow us to apply MEIS Scrips against MEIS Scrip No. F.No.S23/128/2011- AP (EXP)(Part-VII).

This is a defer case of PRC Meeting No.10AM25 held on 12.07.2024 (Case No.34) wherein Committee refer the case to PC-3 Division to examine with respect to outcome of Court proceeding.

Applicant Statement: We are enclosing hereby customs NOC letter dated 31.07.2019 issued form file F.No.S23/128/2011-AP(EXP)(Part-VII) NOC for No? to Yes and custom already transmit the same Shipping Bills into DGFT portal email soft copy enclosed for your ready reference kindly approve the PRC and allow us to apply MEIS Scrips against the Same Shipping Bills.

Comments of PC3 were seen.

Decision: The Committee went through the submission made by the firm and referred to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.27 M/s. Dharma Exports, Daman and Diu

F.No.HQRPRCAPPLY00006098AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request to allow MEIS benefit against 40 shipping bills.

This is review case of PRC Meeting No.18AM24 held on 20.10.2023 (Case No.38) wherein Committee rejects the case.

Applicant Statement: Please refer to PRC decision in this case in which PRC had rejected our request and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm. We submit that there was no delay from our side for submitting deferent applications to different departments. However, we could not get prompt response from different departments even after applying to them. We submit the details showing the delay occurred at different stages which proves the delay was not from our side. i. Shipping Bills filed and export completed. LEO Received. However, there was

inadvertent mistake by ticking "N" instead of "Y" in Reward Column. (Export dated from 12.10.2018 to 02.03.2019) ii. Our office detected above mistake. iii. We applied to Customs for rectification of above mistake u/s 149 of Customs Act 1962. (15.03.2019) iv. Our request for Amendment has been Allowed by Customs. (Dated 10.04.2019) v. Certificate of Amendment No. F.No. VIII/48-73/Amend./Dharma Exports/2019-20, dated 10.04.2019 issued by Deputy Commissioner of Customs. (Copy Enclosed) vi. We tried to file Online Application for MEIS in terms of above Certificate of Amendment. However, DGFT System could not accept Online Application as Amended Shipping Bills were not transmitted to DGFT site. vii. We tried to file Offline Application (Manual Application). However, DGFT did not accept the same. viii. We also requested Customs to Transmit Amended Shipping Bills. However, Customs did not Transmit the same as there was no procedure laid down. ix. An Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES specifying the procedure of Transmissions on Shipping Bills from system backend to DGFT for MEIS benefits. (Advisory issued dated 11.04.2023) x. We applied to Customs for Transmitting the Amended Shipping Bills in terms of above Advisory. (Dated 15.01.2024) xi. Customs then Transmitted the Amended Shipping Bills to DGFT. xii. We applied to PRC requesting to allow to apply online MEIS Applications as the Amended Shipping Bills are now Transmitted to DGFT System. (PRC Requesting Dated 14.09.2023) xiii. PRC decided and rejected our Application and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm. (PRC Decision Dated 20.10.2023) In view of above Clarification, it is clear that there was no delay from our side. The delay occurred because there was no procedure laid down till the issuance of Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES. Kindly see para 5 of the Advisory which clearly states that: "Since this is an inter-ministerial matter (CBIC, MoF and DGFT, DoC), such amendments may be routed through Drawback Division of SBIC along with a copy to this Directorate for necessary action. As per existing practice with DGFT, such cases shall be transmitted to DGFT from backend without any change in the self-declaration of the exporter i.e., such cases will be transmitted with 'N' flag only without any modification to the original declaration of the exporter. The hardship faced by us was not from our side but the delay was from different Government Departments. In view of above we request to accept our application and allow MEIS. We rely on PRC decisions in Case no. at 08 in case of M/s. Jubilant Pharmova Ltd., Meeting No. 03AM23 dated 22.04.2022 & 05.05.2022 and Case No. 30 in case of M/s T.C. Terrytex limited, Meeting No. 14AM23 dated 28.09.2022, Where in PRC, after rejecting their application, asked applicant to approach PRC again after getting SBs transmitted online by Customs to DGFT. In this present case also the SBs have been now transmitted by Customs to DGFT. Hence, we request to accept our application and allow MEIS. We request to give personal hearing to explain further and submit different case laws.

Comments of PC3 were seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to refer the case to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.28 **M/s. Secure Meters Limited, Udaipur**

F.No.HQRPAPPLY00005011AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for allowed MEIS against the NOC issued by Customs.

This is a review case of PRC Meeting No.04AM25 held on 03.05.2024 (Case No.09) wherein Committee rejects the case.

Applicant Statement: Kindly refer to PRC decision in above case wherein PRC had rejected our request and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. We submit that there was no delay from our side for submitting deferent applications to different agencies. However, since there was no clarity about the procedure to be followed for processing and accepting applications, it took too much time. Kindly see below our clarification showing that there was no delay from us. 1. Shipping Bills filed and export completed. LEO Received. However, there was inadvertent mistake by ticking "N" instead of "Y" in Reward Column. (Export dated from 31.03.2016 to 17.07.2017) 2. Our Audit department detected above mistake. 3. We applied to Customs for correction of above mistake u/s 149 of Customs Act 1962. 4. Our request for Amendment has been Allowed by Customs. (Dated 02.11.2018) 5. Certificate of Amendment No. C.No. VIII/12/ACE/CRU/AMD/1547/18/2463 issued from the Officer of Commissioner of Customs (Exports), New Delhi. (Copy Enclosed) (Issued Dated of Certificate of Amendment 02.11.2018) 6. We tried to file Online Application for MEIS in terms of above Certificate of Amendment. However, DGFT System could not accept Online Application as Amended Shipping Bills were not transmitted to DGFT site. 7. We tried to file Offline Application (Manual Application). However, DGFT did not accept the same. 8. We also requested Customs to Transmit Amended Shipping Bills. However, Customs did not Transmit the same as there was no procedure laid down. 9. An Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES specified the procedure of Transmissions on Shipping Bills from system backend to DGFT for MEIS benefits. (Advisory issued dated 11.04.2023) 10. We applied to Customs for Transmitting the Amended Shipping Bills in terms of above Advisory. (Dated 15.04.2023) 11. Customs then Transmitted the Amended Shipping Bills to DGFT. 12. We applied to PRC requesting to allow to apply online MEIS Applications as the Amended Shipping Bills are now Transmitted to DGFT System. (PRC Requesting Dated 27.03.2024) 13. PRC decided and rejected our Application stating that we have not submitted cogent reason/ justification in support of any genuine hardship faced by us. (PRC Decision Dated 03.05.2024) In view of above our clarification it is clear that there was no delay from our side. The delay occurred because there was no procedure laid down till the issuance of Advisory No. 07/2023 dated 11 April 2023 was issued by DGoS, ICES. Kindly see para 5 of the Advisory which clearly states that: "Since this is an inter-ministerial matter (CBIC,"

MoF and DGFT, DoC), such amendments may be routed through Drawback Division of SBIC along with a copy to this Directorate for necessary action. As per exiting practice with DGFT, such cases shall be transmitted to DGFT from backend without any change in the self-declaration of the exporter i.e., such cases will be transmitted with ?N? flag only without any modification to the original declaration of the exporter.? The hardship faced by us was not from our side but the delay was from different Government Departments. In view of above we request to accept our application and allow MEIS. We request to give personal hearing to explain further and submit different case laws.

Comments of PC3 were seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to refer the case to PC-3 for suitable action.

(Action: Applicant/ PC-3)

Case No.29 M/s. Asahi Tennants Color Private Limited, Ahmedabad

F.No.HQRPRCAPPLY000000701AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for closure of Authorizations against Advance Authorization No. 3411002433 dated 27.06.2022.

Applicant Statement: We have obtained one Advance Authorization no 3411002433 from RLA Baroda and have submitted our application for closure under file no. 34AEO4001591AM24. By oversight BE no 9605075 dated: 18.07.2022 was updated under the application but under the said BE import was affected on payment of full duty. Now since there is no option of deletion of the said BE, RLA Baroda is insisting for payment of duty + interest towards excess import [Query letter & BE Copy enclosed]. Sir, please guide us on the above said matter for deletion of said BE OR instruct RLA Baroda for condoning the updation of the above said BE under our application and consider our case favorably for issuance of EODC.

Decision: Case is withdrawn in view of RA report.

(Action: Applicant)

Case No.30 M/s. Bharat Heavy Electricals Limited, Delhi

F.No.HQRPRCAPPLY00007024AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Re-fixation of Average Export Obligation on basis of physical Export turnover against EPCG Authorization No. 1130002814 dated 09/10/2015, 1130002639 dated 03/12/2013, 1130002743 dated 02/12/2014, 1130002762 dated 06/02/2015,

Applicant Statement: 1. As per FTP 2015-20, Chapter 5- EPCG- clause 5.04, exports shall be physical exports while deemed export supplies can be counted towards fulfillment of export obligation. Thus Average EO should be fixed on basis of physical export figures only. 2. Decline in deemed export turnover due to - change in Regulatory / Statutory norms i.e., withdrawal of deemed export benefits to power projects ; Adverse developments in business environment - Distress in thermal power sector like fuel availability, financing, stricter emission norms and projects being put on hold and reduced ordering in thermal sector than expectation - Shift in Govt. Policy to prioritize renewable energy sources to meet commitment towards international agreements on climate change and carbon emission control.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.31 M/s. Skoda Auto Volkswagen India Private Limited, Pune

F.No.HQRPRCAPPLY00001013AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for relaxation of procedures / policy in order to correct the AEO for 45 EPCG Authorizations obtained in FY 2019-20, FY 2020-21 and FY 2021-22.

This is defer case of PRC Meeting No.10AM25 held on 12.07.2024 (Case No.12) wherein Committee decided to defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The Skoda Volkswagen Group invested a sum of around INR 8,000 Crore for INDIA 2.0 Project (Project 2.0) to launch new cars using the State of the Art technology at the automobile manufacturing facilities located in Pune and Aurangabad. The Group is further committed to invest Euro 1.5 billion (i.e. INR 13,550 crores, approximately) in the next 10 years. In the course of setting up the facility for newly launched MQB technology, the Company imported capital goods under the 45 EPCG Authorizations obtained in FY 2019-20, FY 2020-21 and FY 2021-22. Hitherto, the cars have been manufactured using the old PQ technology which had become obsolete and outdated. The capital goods used in PQ technology and MQB technology are completely different and cannot be interchangeably used, and the said fact is also confirmed as per the report submitted by the reputed Indian Institute of Technology, Kharagpur.

On the one side, old capital goods which were used to manufacture the old cars of PQ technology have been scrapped/ disposed-off by the month of February 2022 and on the other side, inadvertently, the export of old cars undertaken by using the said old machineries was considered for the purpose of Average Export Obligation.

(AEO) while making applications for the 45 EPCG Authorizations. Due to this, the Company is saddled with the requirement of fulfilling AEO for which no means whatsoever are available with the Company.

In fact, the Company was hit by several factors.

Firstly, the aforesaid inadvertent error occurred while filing applications for obtaining the subject EPCG Authorizations.

Secondly, even when the said applications could have been easily withdrawn (as imports and installation of new capital goods got delayed by 1.5 to 2 years due to COVID-19) and fresh applications for new EPCG Authorizations would have been filed however, the Company could not take the said corrective steps given that the functioning of our offices and manufacturing plants was badly affected due to COVID-19 pandemic. The given situation has led the Company to such an enormous difficulty.

Further, the Company has scrapped/ disposed-off most of the old capital goods by the month of February 2022 and correspondingly the production of old cars is completely stopped. Although the EPCG Authorizations were obtained from 2019-20 onwards, the production of new cars commenced only in the year 2021/ 2022. If the Company had surrendered the subject EPCG Authorizations and re-applied for fresh EPCG Authorizations, the AEO could have been automatically reduced.

We are hereby submitting additional submissions (**enclosed herewith**) for your kind consideration in order to seek appropriate relaxation(s) with respect to the Average Export Obligation (AEO) given the following **unique facts and circumstances of the Company**:

- i. The Volkswagen (VW) Group has already made substantial investments into the Mega Projects in India; the erstwhile PQ Project (**INR 4974 crores**) and the India 2.0 Project MQB Technology (**more than INR 5000 crores**). With respect to the investment pertaining to India 2.0 Project (MQB Technology), the importation and subsequent installation of machinery got delayed until **FY 2021-22** on account of various factors such as nationwide lockdown, worldwide disruptions in the supply chain, restrictions on the foreign travel of expatriate engineers for assisting in installations etc. Effectively, **more than half of imported machinery were installed in FY 2021-22**.
- ii. Consequent to the above, the commencement of production of new aged cars was delayed and accordingly, the **first export** of these new cars could be undertaken in **FY 2021- 22**.
- iii. The Company always had an option of importing new machinery under the fresh EPCG Authorization(s) instead of continuing to import the same under original EPCG Authorizations. In that event, the AEO would have been significantly lower and thereby would have been automatically reduced.
- iv. The entire old machinery of the erstwhile PQ Technology has been dismantled and disposed of as scrap in February 2022. Further, the new machinery is incapable of manufacturing old cars, and the new aged cars of the latest ?MQB technology? cannot be manufactured using old machinery,



as per the report issued by IIT Kharagpur.

- v. The VW Group is envisaging a **proposed additional investment to the tune of Euro 1.50 billion (INR 12,000 crores)**, which is in line with the **Make in India?** initiative of the Government, and the said additional investment apart from avoiding dependency on fossil fuel vehicles, will also create employment opportunities for the domiciles in India.

Prayer to the Hon'ble PRC:

Given the above unique circumstances of the Company, following relaxation(s) are being sought from your good self and the Hon'ble PRC vide the enclosed additional submission:

- The AEO requirement to be dispensed with post FY 2021-22 considering that the old machinery of PQ technology was completely scrapped/ disposed of in the month of February 2022.
- Alternatively, the AEO *qua* 45 EPCG Authorizations to be re-fixed on the basis of three years export performance from 2018-19 to 2020-2021 and the said EPCG Authorizations to be considered as obtained in FY 2021-22 for fulfilment of export obligation.

Report of IIT Kharagpur and Comments of PC-5 were seen. Contents of the letter received from the Embassy of the Federal Republic of Germany written in the backdrop of further strengthening industrial cooperation were duly taken note of.

Decision: Deferred

(Action: Applicant)

Case No.32 M/s. Global FIBC Private Limited, Nagpur

F.No.HQRPRCAPPLY00007666AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 5011000159 dated 04/06/2021.

Applicant Statement: We have taken the above mentioned Advanced Authorization for Import of 'PP Granules', 'LDPE' and 'UV Stabiliser' for manufacture and export of FIBC, PP Woven Fabrics. Following is the statement of exports against the Advanced Authorization. Sl. No. Export Item AA Qty (MT) Actual exports Balance export 1 FIBC (PP 88%, UV 2%, LLDPE 10%) 2500 2495 5.00 2 PP Woven Sacks with Liner (PP Jumbo Bag) (PP 90% & LDPE 10) 500 224.00 276.00 As seen from above we are yet to export 276 MT in order to complete the export obligation. We would like to bring to your kind notice that we were unable to complete the exports in the specified time duration because of various reasons. We would like to elaborate below. Supply chain disruptions: The supply chain was disrupted all over the world due to the Lock downs imposed



because of the Covid Pandemic. Due to this reason all transportation systems have been under immense pressure and were not working to their full capacity. Due to this reason we were unable to complete the exports in time. Fall in FIBC Market: As seen from the data above from Ministry of commerce & Industry, it is clearly seen that the FIBC sector has fallen by 30% approximately from 2021-22 to 2022-23. This fall in demand has increased the competition in the International market. Due to this reason we were unable to complete the exports in time. Non applicability of MEIS & ROSCTL: Adding to above problems our industry has been hit by another decision of the policy makers. Through Public Notice No. 58/2015-20 dt 29.01.2020 MEIS has been discontinued for products falling under chapters 61,62 and 63 of ITC HS effective for exports made from 07.03.2019 as ROSCTL scheme has been introduced for those products. And to make the situation even worse, our product is not included in the ROSCTL list of approved products. This made the pricing of the products even difficult and overseas buyers have been opting for cheaper products from other countries. Therefore, in the light of the above events, we very humbly request you to kindly grant us EOP extension so that we can complete the export obligation against this licence.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 5011000159 dated 04.06.2021 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.33 M/s. JSK Industries Private Limited, Mumbai

F.No.HQRPRCAPPLY00012092AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Change Of Import Item From Aluminium Ingot To Wire Rod As Per Norms against Advance Authorization No. 0310800990 dated 14/12/2015, 0310804379 dated 03/05/2016, 0310804427 dated 05/05/2016, 0310804630 dated 12/05/2016.

Applicant Statement: We have obtained above Advance Authorization for export of item (A) Aluminium Conductor Steel Reinforced (ACSR) 100 SQ.MM Conductor/ACSR Pheasant Conductor/ACSR Pheasant Conductor /ACSR Sparrow conductor for total qty. of 3035.104 MT & Import of 1) Aluminium Ingot 3156.633 2) High Carbon Steel Wire/Rod 537.671 MT under SION No.;C7 of Product Group Engineering. Under the said concerned SION two options are available for export of the same item namely Aluminium Conductor Steel Reinforced (ACSR) first option allowed import of Aluminium Ingot with 4% wastage. Second option allows import of inputs namely Aluminium Wire Rod with 1% wastage. We completed entire exports first by using the input namely Aluminium Ingot as allowed in terms of first option by procuring it from local sources. Once exports completed we planned to import the items namely Aluminium Ingot as per first option allowed in the said authorizations. But we faced problem in doing so because of sudden spurt in the international price/scarcity of the desired qty in the international



market. We had no choice but the import inputs i.e. Aluminium Wire Rod as per second option allowed by the said SION with 1% wastage. We approach RA for amendment and we completed import of inputs so allowed by making amendment. RA rejected our said EODC applications on the ground that inputs in the SBs have been mentioned as per first option Aluminium Ingot where Bes indicate import of inputs namely Aluminium Wire Rod, which is not as per conditions laid down in Para 4.1.15 of HBP 2015-20. We have no choice but import inputs as per second option with lower wastage because of spurt in international price and scarcity of quantity. It is requested to kindly consider the request and allow relaxation for EODC for closure purpose of based on amendment made in the said authorizations for import of second optional inputs.

Decision: Withdrawn on firm's request.

(Action: Applicant)

Case No.34 M/s. Diehard Dies Private Limited, Andhra Pradesh

F.No.HQRPRCAPPLY00000275AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for relax the para 6.18(d) by relaxing the NFE waiver to migrate in to EPCG scheme on the depreciated value as on 31-3-2024 against EOU Scheme Auth/Scrip No. Letter of Permission No.PER:425/E0U/VSEZ/2008/2706 dated 29.05.2008.

This is a defer case of PRC Meeting No.03AM25 held on 25.04.2024 (Case No.16) wherein Committee noted that it is not a PRC matter as an Adjudication Order has been passed in the case, and decided to refer to PC-6 for examination & resolution.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they their Unit realized that they could not export the finished goods, namely, Flat Dies, Rotary Dies, Label and Embossing Dies till the financial year 2010-11, on account of the following reasons. i. The machines and technology have been ordered with the German Companies and as such the machines and the technology were expensive. ii. Installation of the said machinery and training of the personal for the manufacture of 'Rotary Dies' and 'Flat Dies' was partially completed by October, 2009 only. iii. 'Know how' transfer and commissioning of other important balancing matching machines did not take place. iv. Due to non-availability of skilled technicians in India, technicians were brought from countries like Egypt, Denmark and Sweden to train the local technicians. v. Consequently, there was delay in getting orders from international market because of which there were no exports during 2009-10 and 2010-11. vi. Further there was slow down in world economy particularly in the Middle East which effected the exports of Rotary and flat Dies. vii. German supplier



has not provided any training in the making of these Dies which involves complicated software and on the floor training. viii. The machines imported for manufacture of Flexible Dies lay idle for almost 3 years due to lack of local technicians. ix. It took nearly four years to enter into the international market/ local market for the Flexible Dies and Embossing Dies. x. Though the Appellant Company reached the technical achievement, they ran out of time to achieve NFE. 4. The Unit on their own applied to the Development commissioner, for in principle permission to exit from the EOU Scheme and the Development Commissioner vide Letter dated 13.04.2011 accorded in principle approval to the Unit to exit from EOU scheme in terms of para 6.18 (a) and (b) of the Foreign Trade Policy 2009-14 after passing adjudication order under FTDR Act by imposing a penalty of Rs.5,00,000/- 5. The unit unable to opt for EPCG Scheme for Capital Goods & Advance License scheme due to Positive NFE not achieved by the Unit. At this point of time they might have sought NFE Waiver from the Policy relaxation Committee. It is submitted that the Hon'ble PRC allowed NFE Waiver to a PRC Meeting No. 12/AM14 dated 02.07.2013 Case No.21 in the case of M/s Naturol Bio-Energy Ltd., Hyderabad decided to relax the condition of positive NFE requirement for migration from EOU to EPCG. The firm has not been able to maintain the positive NFE due to lack of export demand. RA shall grant EPCG licence taking into account the depreciation as per para 6.35.3 of Handbook of Procedures b. PRC Meeting No. 21/AM14 dated 17.09.2013 Case No.29. In the case of M/s Samyu Glass Private Limited. Kadapa, AP Commerce Secretary and Revenue Secretary on 19.6.2013 that migration from EOU to EPCG scheme with negative NFE can be considered by DGFT in its PRC. Hence they are requesting to allow relaxation of para 6.18 (d).

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.35 M/s. Newage Generators Private Limited, Faridabad

F.No.HQRPRCAPPLY0000171AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 0530139117 dated 14/07/2005.

Applicant Statement: Reference: File No. 18/30/AM-16/P-5 Dear Sir, We applied on 22.12.2015 for extension for our EPCG authorization no. 0530139117 dated 14.07.2005. The DGFT issued a deficiency letter on 11.01.2017, asking for the submission of the installation certificate issued by the Central Excise Authority. Due to the long-term closure of business activities and the departure of the responsible employee, we were unable to respond to the deficiency letter in a timely manner. On 01.04.2023, the DGFT office issued a One- Time amnesty

scheme through public notice No 02 /2023 dated 01.04.2023 providing an opportunity to close old pending EPCG authorizations. We have applied to close our pending EPCG authorizations under the amnesty scheme, vide application reference no. ARNEPCGCLSRE01695169AM24 under file no. 05EEPC04607AM24, and have deposited the applicable duty with interest, vide Challan dated 26/03/2024. However, the DGFT (CLA) issued a deficiency letter stating that our case is not covered under PN-02/2023 dated 01.04.2023, as the specific EOP expired on 13.07.2013. According to the condition of PN-02 dated 01.04.2023, regarding the coverage of Authorization as per Para 1(ii): "For Authorizations issued under Advance Authorization Scheme (all variants) and EPCG scheme (all variants) issued under Foreign Trade Policy, 2004-09 and before, the coverage is limited to those authorizations whose Export Obligation Period (original or extended) was valid beyond 12.08.2013." As our original export obligation period ended on 13.07.2013, the DGFT (CLA) rejected our request for closure under the one-time amnesty scheme vide letter dated 20.06.2024. Therefore, if our request for extension is accepted, our extended EOP will be valid beyond 12.08.2013, which meets the condition of PN-02 dated 01.04.2023. We enclose the following documents for your reference and further necessary action: 1. Copy of EPCG authorization No. 0530139117 dated 14.07.2005 2. Copy of receipt dated 22.12.2015 3. Copy of email dated 11.01.2017 4. Copy of installation certificate issued by a chartered engineer and Central Excise 5. Copy of application for one-time Amnesty Scheme 6. Copy of duty paid Challan 7. Copy of PN-02 dated 01.04.2023 8. Copy of letter issued by DGFT (CLA) 9. Copy of Rejection letter dated 20.06.2024 Kindly grant an EOP extension for 2 years so that our EPCG authorization can be considered under the amnesty scheme.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has faced a difficulty beyond their control and accordingly decided to extend the export obligation period of EPCG Authorization No. 0530139117 dated 14/07/2005 to beyond 12.08.2013 for the purpose of consideration for closure of the case under the Amnesty scheme. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA- CLA)

Case No.36 M/s. Sempetrans India Private Limited, Mumbai

F.No.HQRPRCAPPLY0006608AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0310833011 dated 26/11/2019, 0310835210, 0311000079, 0310837263, 0310838625.

Applicant Statement: We M/s Sempetrans India Private Limited (the Company) hereby obtained the following Advance Authorisations from the office of your good



self. 1. 0310833011 dated 26.11.2019; 2. 0310835210 dated 04.03.2020; 3. 0311000079 dated 12.10.2020; 4. 0310837263 dated 20.07.2020; 5. 0310838625 dated 01.10.2020. In reference to the above-mentioned Advance Authorisations the Company hereby submits that the Company has used the raw material available in stock for fulfilling the Export obligation and production of the Export product endorsed in the said Advance Authorisations. Further, the Company has used the available raw materials in stock and exported the said goods. Post exporting the said goods produced from the raw material available in stock the Company has imported the raw material after fulfilling the export obligation under the said Advance Authorisations. The Company has used the raw materials available in Stock to fulfill the export orders within the stipulated timeline provided at the time of receiving the export order.

Decision: Deferred. Detailed justification for non-compliance to pre-import condition along with proper details may be provided by the applicant.

(Action: Applicant)

Case No.37 **M/s. Khanna Paper Mills Limited, Gurugram**

F.No.HQRPRCAPPLY00008872AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for rectification of CIF wrongly mentioned on issued DFIA script no. 3011004295 dated 14.12.2023.

Applicant Statement: We, Khanna Paper Mills Ltd (?KPML/Company?) are engaged in business of manufacturing Paper & paper board & supplied to domestic as well as export customers. The Factory premises situated at Fatehgarh Road, Amritsar and having registered office at B-26, Infocity-1, Gurugram, Haryana and IEC No.0500025258. We have applied transferability of Duty-Free Import Authorizations in online mode vide File No.30/21/160/00457/AM20 dated 15.07.2019 as per mentioned schedule and submitted all relevant documentations at RA, Ludhiana towards issuance of the transferability. RA Ludhiana have issued us a DFIA?s vide Script No.3011004295 dated 14.12.2023 which is valid up to 14.12.2024 against File No.302116000457AM20. The details of the scripts are listed below -

Sr No.	File No.	Date	Script Number	Date Valid Up to
1	30/21/160/00457/AM20	15.07.2019	3011004295	14.12.2023

14.12.2024 We have mentioned the CIF Value Rs.2,47,84,438.40 and applied late cut of 10% i.e 24,78,443.84 and net transferability applicable for Rs.2,23,05,994.56 (after Late Cut). While issuance of the script CIF Value on Page-1 showing as Rs.2,47,84,438.40 and on Page-2 its reflecting Rs.2,19,74,848/- which is itself beyond the maximum limit of Late cut. Further Application for registration of the same was applied with Custom Authorities. Custom Authorities shows their inability to register the same due to reason of mismatch in CIF value as per script vs CIF value fetching on ICEGATE portal. The communication letter issued by Custom authorities along with screen shot of ICEGATE portal is attached herewith in ? Annexure ? A?. In this regard, various requests were made to RA, Ludhiana for

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necessary correction on script with actual CIF but DGFT finally mail dated 25-07-2024 shows their inability to amend the same on DGFT portal at RA Ludhiana level and instructed us to present our matter to the PRC for the best solutions. The mail received from FTDO is attached in ?Annexure ? B?. In backdrop of above and as per instruction issued by RA Ludhiana vide mail dated 25-07-2024 for necessary correction over DFIA, we are filing this application before your good self with a request to consider our matter generously and be kind enough to allow amended DFIA with correct C.I.F applied at RA, Ludhiana along with validity started from the date of amended DFIA in eye of justice and to safeguard the vested right of the applicant.

Decision: The Committee heard and went through the submission made by the firm and discussed the matter at length. The Committee observed that the firm may have faced difficulty beyond their control accordingly decided to refer the case to EGTF Division for examination and resolution.

(Action: Applicant/ EGTF Division)

Case No.38 M/s. Khanna Paper Mills Limited, Gurugram

F.No.HQRPRCAPPLY00008871AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for correction of quantity applied and issued on 3011004520 against DFIA Authorization No. 3011004520 dated 14.12.2023.

Applicant Statement: We, Khanna Paper Mills Ltd (KPML/Company) are engaged in business of manufacturing Paper & paper board & supplied to domestic as well as export customers. The Factory premises situated at Fatehgarh Road, Amritsar and having registered office at B-26, Infocity-1, Gurugram, Haryana and IEC No.0500025258. We have applied transferability of Duty-Free Import Authorizations in online mode vide File No.30/21/076/00014/AM21 dated 04.06.2020 as per mentioned schedule and submitted all relevant documentations at RA, Ludhiana towards issuance of the transferability. RA Ludhiana have issued us a DFIA's vide Script No.3011004520 dated 14.12.2023 which is valid up to 14.12.2024 against File No.30AS07600013AM24. The details of the scripts are listed below: - Sr No. File No. Date Script Number Date Valid Up to 1 30/21/076/00014/AM21 04.06.2020 3011004520 14.12.2023 14.12.2024 We have mentioned a Quantity of 754.818 MT which was shown on the online application itself and CIF Value Rs.2,58,60,728.91 and applied late cut of 10% i.e 25,86,07.89 and net transferability applied for Rs.2,32,74,656.02 (after Late Cut). While issuance of the Script, the issuing authority at DGFT erroneously applied late cut on Quantity as well and issued for Quantity of 713.308 MT which is required to be 754.818 MT. Further Application for registration of the same was applied with Custom Authorities. Custom Authorities shows their inability to register the same due to reason of mismatch in quantity as per script vs quantity fetching on ICEGATE portal. The ICEGATE portal is fetching the actual qty without late cut since the policy interrelates that late cut can only be applied on value and not on

quantity. The communication letter issued by Custom authorities along with screen shot of ICEGATE portal is attached herewith in Annexure A. In this regard, various requests were made to RA, Ludhiana for necessary correction on script with actual CIF but DGFT finally mail dated 25-07-2024 shows their inability to amend the same on DGFT portal at RA Ludhiana level and instructed us to present our matter to the PRC for the best solutions. The mail received from FTDO is attached in Annexure B. In backdrop of above and as per instruction issued by RA Ludhiana vide mail dated 25-07-2024 for necessary correction over DFIA, we are filing this application before your good self with a request to consider our matter generously and be kind enough to allow amended DFIA with actual quantity applied at RA, Ludhiana along with validity started from the date of amended DFIA in eye of justice and to safeguard the vested right of the applicant.

Decision: : The Committee heard and went through the submission made by the firm and discussed the matter at length. The Committee observed that the firm may have faced difficulty beyond their control accordingly decided to refer the case to EGTF Division for examination and resolution.

(Action: Applicant/ EGTF Division)

Case No.39 **M/s. Khanna Paper Mills Limited, Gurugram**

F.No.HQRPRCAPPLY00008873AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for amendment In DFIA Scrip No. 3011002790 dated 09.11.2022.

Applicant Statement: 1- We made and application of DFIA vide ECOM No.05/00/025/25800/0614/3665 dated 21.05.2019 RLA File No.30/21/076/00083/AM20 dated 21.05.2019 for Import Quantity 52.50 MT & Export obligations 50.00 MT). The application is attached in Annexure - 1. 2- After fulfilling the export Obligations, we realized that the Tentative Qty proposal made for 50 MT export obligation was far below than the actual export and accordingly we made an amended manual application for DFIA Transferability vide RLA File No.30/21/076/00083/AM20 DATED 13.03.2020 submitted Manually vide Key No.474905 dated 16.07.2020 at RA Ludhiana for Quantity 669.0789 MT with CIF Rs.1,96,96,612 (2,78,839 USD) against export obligation for quantity 637.218 MT with FOB Rs. 2,40,37,745/- The manual application filed with acknowledgement is attached herewith in Annexure 2. 3- DGFT authorities issued us a transferability after 2 years of manual amended application without considering the manual enhancement request and without matching the mismatch in online application v/s manual submissions through the application against ECOM Ref No.05/00/025/25800/0614/3665 dated 21.05.2019. The Script No.3011002790 dated 09.11.2022 was issued by RA, Ludhiana. The copy of final issued transferability is attached in Annexure-3. 4- We have made regress follow-ups and marked various Emailed/physical visits to RA Ludhiana & Head Quarter from 22.12.2022 onwards till the reply received on 30.04.2024. RA Ludhiana also wrote

to Head Quarter on 05.04.2023 along with supporting documentation followed with additional submission on 21.07.2023 against document required from policy division cell 4. Copy of such correspondence is attached in Annexure - 4. 5- Further we also submitted a letter dated 26.10.2023 in DGFT Head Quarter briefing the complete issue. The copy of the letter is attached in Annexure - 5. 6- Due to nearby expiry date of validity KPM have applied revalidation vide File No.30/AM/076/00067/AM24 on 27.10.2023 with a request for extension of validity for 6 months however marked deficient on 21.12.2023 with remarks that (your case may be consider only after receipts the reply from Head Quarter, New Delhi in Script No.3011002790. The copy of such application along with deficiency memo is attached in Annexure - 6. 7- In the meantime, against the letter submitted vide dated 26.10.2023, we received the communication from DGFT Head Quarter on 30.04.2023 that the response has already been made on 22.08.2023 to RA Ludhiana in the matter against RA Ludhiana's mail dated 05.04.2023. The copy of such response is attached in Annexure - 7. Prayer: - So, with this request letter, we are praying herewith to your good self that kindly consider our case generously towards issuance of script with enhanced value against actual export obligation fulfilled along with validity started from issuance of amended scripts in the light of the justice. We also pray we may be given a personal hearing for better justification of our case in front of the committee.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.40 M/s. Sacheta Metals Ltd, Mumbai

F.No.HQRPRCAPPLY00009576AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for revalidation or amendment in shipping bill against DFIA Authorization No. 0311014491 dated 05.05.2022.

Applicant Statement: Due to covid and high price of raw material of aluminum we can't sell or import against our DFIA license. We request you to amend our shipping bill to drawback or revalidate our DFIA license. We have calculated this benefit while giving export price and we are facing loss if we don't get any benefit for these exports.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.



(Action: Applicant)

Case No.41 **M/s. Champa Purie-Chem Industries, Vadodara**

F.No.HQRPRCAPPLY00011265AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 3410046469 dated 09.10.2020, 3411000982 dated 16.08.2021, 3411001548 dated 17.12.2021, 3411001743 dated 31.01.2022, 3411002130 dated 19.04.2022, 3411002559 dated 21.07.2022, 3411003048 dated 29.11.2022.

Applicant Statement: Mercury import against our attached various Licences (import validity amended up to Oct.2024 in PRC mtg. no. 31/AM24 held on 01.3.2024 (case no. 4) are still pending because we have not received Prior Information Consent (PIC) from the Ministry of Environment (MoEFC), New Delhi within the validity period of our import mercury offer, and now due to the difficulties and hardships we are facing to import the Raw Material (Mercury) used in the production of finished products exported and fulfilled 100% value-wise and quantity-wise. Also, our files are pending for EODC due to non-compliance with import, as the DGFT & MoEFC revised the Mercury import from free to restricted, and to import Mercury, the importer has to get Prior Informed Confirmation (PIC) from MoEFC&CC as per DGFT Notification 24/2015-2020 dtd.09.09.2021. Also, MoEFC grants PIC to the Traders, who make contracts for bulk quantity import with foreign Raw Material exporters and supply in India. DGFT also grants Advance Licence to them. Because of this, we manufacturers, the Actual users are facing problems in getting direct offers from Mercury exporters which help us to clear under our Advance Licences. If we go through the traders, they are not ready to supply and clear our requirements under our Advance licenses. Therefore, we have to pay an extra GST of 18% and custom duty of 5.5% (BCD 5%+ *SWS 10%) where we are eligible to clear this material under advance Licence without duty payment. Hence our pending licence duty-free material cannot be utilized. Therefore, we have been searching for a direct import source. Due to unforeseen and unpredicted circumstances beyond our control, there may be delays in import and clearance under our Advance licenses. Note: DGFT grants the Advance Licence but the MoEFC wants declaration of restriction on Mercury, the scenario of ease of Business being hampered. We businessmen facing very hardship to import against our Advance Licence (in small qty), and not able to import Therefore, we request your good selves to kindly grant us revalidation for a minimum of 5 years from the date of the Licence issuance date or unlimited validity till the import is complete (after fulfillment of the Export obligation) and also, to avoid repeatedly approaching the authority for validity approval from time to time and thereby saving the time and manpower of the Exporter and Govt officers.

Decision: : The Committee heard and went through the submission made by the firm and discussed the matter at length. The Committee decided that the matter may be taken up with Ministry of Environment, Forest and Climate Change (MoEFC) to ascertain the facts. Thereafter PC2 may bring the case back to PRC.



(Action: Applicant/ PC-2)

Case No.42 M/s. MVM Solar Private Limited, Bengaluru

F.No.HQRPRCAPPLY00011329AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Relaxation on Composition fee imposed on account of Non realization from FCA Account pertains to EPCGs against EPCG Authorization No. 0730015356 dated 12/04/2016, 0730015723 dated 11/08/2016, 0730016343 dated 08/03/2017, 0730016810 dated 07/07/2017, 0730017547 dated 17/05/2018.

Applicant Statement: Given the rapid technological advancements in the solar industry, our current technology has become almost obsolete. Additionally, our company's turnover in case of Screens manufacturing activities during previous year 2023-24 was fell to INR 1.56 Crores and in the current year our sales from 01-April-2024 to 30-September 2024 is Rs. 58.54 Lakhs, making it challenging to sustain day-to-day operations. The burden of paying a composition fee of INR 7.3 Lakhs is significant at this time. Therefore, we humbly request either a waiver of the 1% composition fee or, alternatively, allow us to pay the fee based on the actual duty utilized amount.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and modified the earlier decision in PRC Meeting No.12AM25 held on 01.08.2024 Case No. 33 to the extent that composition fee of 1 % would be paid on the duty saved amount instead of FOB value. Other terms and conditions remain the same. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.43 M/s. Indo-Thai Airport Management Services Private Limited, Kolkata

F.No.HQRPRCAPPLY00011335AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for appeal application filled before PRC for the consideration and to Re-open the status of SEIS application against SEIS Scrip No. 0210027185.

Applicant Statement: We hereby file the Condonation for delay in submission of Hard copy all due to Technical Glitch, Error in the DGFT system With Effect of special Note, Online reply with documents attachment was submit and uploaded in online in the Old DGFT System under File No: 02/21/094/50007/AM20/ Dated 28.03.2020. Reply for Single Deficiency was submitted in Online System. Further due to Covid-19 Situation of 1st, 2nd & 3rd Waves which was Peak time in Covid-

19 Pandemic Extraordinary Health Crisis Period we were unable to Coordinate with DGFT RA, Kolkata, & Due to Technical System Glitch, Error that occurred during the Migration of SEIS application and Documents -From- Old DGFT Portal E-Com module of SEIS system -To- Online IT module New DGFT System, vide Trade Notice no. 08/2021-22 date 08-July-2021. Effect of Migration- resulted with our Online SEIS application File No: 02/21/094/50007/AM20/ Dated: 28.03.2020 for period 2016-17, had lost all the uploaded documents attached in application. Evidence / Proof: SEIS Print of online application for period 2016-2017 is still showing in Old Format. Which was genuine hardship faced and was beyond our Control. 17. We request the Learned Additional Secretary & Director General, to Grant us relief as per para 2.58 Exemption from Policy/Procedures FTP 2015-2020 accept our Appeal application for Re-open of SEIS File from Current status Rejected to File In Process status and Retrieve the data submitted SEIS online system and accept the submission of hard copy documents at DGFT, Kolkata vide Reference file no: 02/21/094/50007/AM20/ on date 20-Dec-2022. 18. For any Clarification, please allow us Personal Hearing, we will Clarify our Application and Request your Good self to accept the same and Grant us Relief. 19. We hope you will find the documents in order and if any additional documents are required, please inform us, we will provide the same and any Clarification is required please allow us Personal Hearing as required, please allow the same, we will furnish all the relevant documents proof in support of our SEIS claim, request your good self to accept the same and Grant us Relief. Thanking You, For INDO-THAI AIRPORT MANAGEMENT SERVICES PRIVATE LIMITED

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to transfer the case to Policy-3 for necessary action.

(Action: Applicant/ Policy-3)

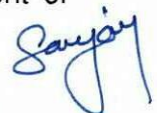
Case No.44 M/s. Megataj Agrovet Pvt Ltd, Nagpur

F.No.HQRPRCAPPLY00011623AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 5030000613 dated 27/08/2015.

Applicant Statement: This is to inform you that above mentioned EPCG Authorization was issued by your office to us. We would like to inform you, we have made regular exports against the said EPCG Authorization. We have taken EOP Extension once till 27/01/2025 against Public Notice 53/2015-20 dated 20.01.2023 .But, due to slowdown in international we were not able to fulfill export obligation as per said authorization. Now, we are having orders of Exports for said products and we are very much sure that we will complete export obligation if EOP for the authorization is further extended for up to 27/08/2025. We hereby undertake that, If we fail to fulfill the export obligation within extended Export Obligation Period up to 27/01/2025, we will pay all the liabilities that will arise due to non fulfillment of



Export obligation. So, request your kind authority to allow for EOP extension for second time for up to 27/01/2025 & oblige. We will pay necessary composition once the extension is approved.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5030000613 dated 27.08.2015 for a further period upto 31.08.2025, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.45 M/s. Shiva Pharmachem Limited, Vadodara

F.No.HQRPRCAPPLY00011716AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 3410040550 dated 15/09/2014.

Applicant Statement: We request a policy relaxation concerning the exempted input details that were not mentioned in the ARE 3 forms for the supplies made under Advance Authorization No. 3410040550, dated 15.09.2014, File No. 34/24/040/00149/AM15, dated 15.09.2014. We seek policy relaxation as provided under HBP, we acknowledge that the following ARE 3 forms inadvertently omitted the exempted input details: 1. Invoice No. 9150105746 dated 30.09.2015, ARE 3 No. 23 dated 03.10.2015 2. Invoice No. 9150105851 dated 27.10.2015, ARE 3 No. 25 dated 27.10.2015 3. Invoice No. 9150105919 dated 16.11.2015, ARE 3 No. 28 dated 16.11.2015 In ARE 3 inadvertently in all the above ARE 3 forms we had not mentioned exempted input details, now RA has raised Deficiency for the same against our redemption/EODC/closer application of this advance authorization , Hence ,we request you to kindly give us policy relaxation for this requirement in the ARE 3 and also request you that RA may please be advised suitably to this effect. Fee as per appendix 2K Rs 2000/- has been paid through EFT.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. RA Vadodara may take a suitable decision in the matter and if there is difficulty in resolving RA may refer to the NC for Chemicals.

(Action: Applicant/ RA Vadodara/ NC)

Case No.46 M/s. Hartex Rubber Private Limited, Hyderabad



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F.No.HQRPRCAPPLY00011940AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0911004210 dated 27/12/2022.

Applicant Statement: We have completed Export Obligation in the Extended period . The AA is Expiring on 07-11-2024, however NR Obligation is pending as the last NR Imported was on 01-10-2024 and we need to complete the obligation before 01-04-2024. We request you to extend the EOP upto 01-04-2024 to enable us to complete the NR obligation.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a comprehensive report from RA Hyderabad including whether pre-import condition was complied with in this case or not. If required further inputs may be obtained from applicant.

(Action: Applicant/ RA Hyderabad)

Case No.47 M/s. Anjani Technoplast Limited, Uttar Pradesh

F.No.HQRPRCAPPLY00012089AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Closure of Authorizations against Advance Authorization No. 0510246894 dated 29/07/2009.

Applicant Statement: Anjani Technoplast Ltd is a manufacturing company based in Noida, Uttar Pradesh, engaged in the manufacturing and export of bulletproof helmets, jackets, and similar products since Yr-1994. We would also like to provide an overview of our peculiar situation to submit our case with correct perspective for a better understanding of our case.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a comprehensive report from CLA, New Delhi including the reasons for difficulty in getting closure of the matter and comments on contents of their letter dated 18.10.2024.

(Action: Applicant/ CLA, New Delhi)

Case No.48 M/s. Malabar Gold Limited, Kerala

F.No.HQRPRCAPPLY00012099AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Condonation Of The Procedural Lapse In Not Mentioning Authorisation



Number In The Shipping Bill Submitted Towards EO against EPCG Authorization No. 1030002673 dated 18/06/2014.

Applicant Statement: Our application before PRC was either to condone the procedural lapse in not mentioning the EPCG no in the SB or to extended the export obligation period for six months from date of endorsement of extension to make fresh shipments with proper endorsements. From the minutes we find that our request for extension in EOP was not brought to the attention /was not considered by the PRC. This request is made for considering our request for extension in EOP for a period of six months enabling us to achieve the EO afresh.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 1030002673 dated 18.06.2014 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.49 M/s. LNG Security Services Private Limited, New Delhi

F.No.HQRPRCAPPLY00000751AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for waiver of re export condition against Licenses for Restricted Items Authorization No. 0550002513 dated 10.10.2011.

Applicant Statement: Machine was imported in January 2012 and the same is now more than twelve years old and the manufacturer in United Kingdom has refused to take it back despite our repeated requests. The manufacturer has suggested to destroy the machine in India itself. Hence the request is made for waiver of re export conditions.

Representation of firm was gone through.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to allow the firm for destruction of the machine in presence of GST/Customs authority under their certification. Original copy of Certificate is to be retained by the firm in their record.

(Action: Applicant/ PC2/ GST Authority)

Case No.50 M/s. Lubi Industries Llp, Ahmedabad

F.No.HQRPRCAPPLY000697AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024



Subject: Request for EOP extension and substitution of name and IEC against Advance Authorization No. 0810083301 dated 01.10.2009.

This is a defer case of PRC Meeting No.15AM25 held on 29.08.2024 (Case No.11) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The Original AA holder was amalgamated with this new company holding new IEC number 0812023862. Since, the AA was issued in the name of old company IEC no.0893001457 we are unable to continue Exports without a suitable endorsement to the Authorization. The request for extension of EOP as allowed by the Hon'ble High-court of Gujarat. Manual application was submitted in May'2019 but further proceedings are pending.

Report of RA was seen. No Court Order in their favour in respect of subject Authorisation was on record.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.51 M/s. Lubi Industries Llp, Ahmedabad

F.No.HQRPAPPLY000666AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for EOP extension and substitution of name and IEC against Advance Authorization No. 0810081260 dated 07.07.2009.

This is a defer case of PRC Meeting No.15AM25 held on 29.08.2024 (Case No.12) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The Original AA holder was amalgamated with this new company holding new IEC number 0812023862. Since, the AA was issued in the name of old company IEC no.0893001457 we are unable to continue Exports without a suitable endorsement to the Authorization. The request for extension of EOP as allowed by the Hon'ble High-court of Gujarat. Manual application was submitted in May'2019 but further proceedings are pending, Hence, this application.

Report of RA was seen. No Court Order in their favour in respect of subject Authorisation was on record.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted

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any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.52 **M/s. Babuji Knitting Mills, Tamil Nadu**

F.No. HQRPRCAPPLY00000331AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 3230024749 dated 19/09/2016.

Applicant Statement: We fulfilled export obligation through third party and submitted our application for redemption. Unfortunately we received discrepancies letter mainly job work will not be considered for redemption. we got extension for 2 years and expired on 19/09/2024. Hence we request you to extend EO period further 4 years. Meanwhile I would like to inform you that I'M 68 years running and met huge losses in domestic market approx. 9 cores are yet to receive from whole seller. I do not know whether the amounts are received or not. We request you to re consider the jobwork of our application for redemption already submitted to RO. If not, we request you to consider for extension of EO period further 4 years.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case and refer it to Policy-5 for examination whether it is similar to cases in which relief had been given earlier in cases pertaining to RA Coimbatore, and guidance to unit.

(Action: Applicant/ Policy-5)

Case No.53 **M/s. Amar Tea Private Limited, Mumbai**

F.No. HQRPRCAPPLY00012106AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0311037402 dated 25.09.2024.

Applicant Statement: Currently, for first time we have applied for Advance Authorization wherein Black Tea (Foreign Origin) will be imported for manufacture of Blended Black Tea. By oversight, we have selected "No Norms/Self Declaration as per Para 4.07 of HBP" instead of "Prior Fixation of Adhoc Norms as per Para 4.06 of HBP" on DGFT Portal for application purpose. Further, we have been issued subject license by RLA Mumbai and basis which we have made the imports vide BOE No.5902228 dated 01.10.2024. As on date, post imports, it has come to our attention that BCD for Black Tea is 100% and the same contradicts the para,



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4.07 (iii) of HBP read with Para 4.11(x) of FTP since, BCD is more than 30%. According, such applications are to be made under "Prior Fixation of Norms as per Para 4.06 of HBP) category".

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54 M/s. Del Monte Foods Private Limited, Gurugram

F.No. HQRPRCAPPLY00012128AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0510411824 dated 12/09/2019.

Applicant Statement: AA No. 0510411824 Dt. 12/09/2019 is stuck at EODC Stage. It is observed that one BOE No. 9244017 DT. 20.10.2020 is outside the validity of AA. But customs also allowed it and we also did not notice at the time of import. Due to this our AA is not being redeemed. We request your office to kindly allow the regularization/ Revalidation retrospectively to enable us to consider the import made vide BOE No. 9244017 DT. 20.10.2020 and redeem the case.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed revalidation of Advance Authorization No. 0510411824 dated 12.09.2019 upto 31.10.2020 subject to payment of composition fee as per policy provisions . The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA- CLA)

Case No.55 M/s. Greenleaf Extractions Private Limited, Cochin

F.No. HQRPRCAPPLY00012108AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: To allow Extension of EOP for delay in export of finished goods in term of Para 6.06 (C) (ii) & (iii) of HBP.

This is a defer case of PRC P.H. Meeting No.33AM24 held on 22.03.2024 (Case No.50) wherein Committee advised the representative of the firm to send copies of shipping bills against which balance material was exported. Thereafter report

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would be called from DC's Office.

Applicant Statement: We, Greenleaf Extractions Pvt. Ltd, Cochin is a Registered EOU under the Jurisdiction of the Development Commissioner, Cochin Special Economic Zone. Our export products are Spices Oil and Oleoresins. We import required Spices like Black Pepper, Ginger, Nutmeg, Mace and White Pepper etc. As per Para 6.06 of HBP, certain specified products have a lesser Export Obligation period of 120 days / 12 months. We come across serious problems in complying with the reduced Export Obligation Period for the following main reasons: (a) Spices are Agro products and hence they are seasonal in nature. For all Spices there is a buying season and there is a selling season. Being in a very stiff and competitive international market it is imperative that we procure acceptable quality of raw Spices at the lowest price and also sell the finished goods at the highest price. (b) For Agro Products, the purchase price fluctuates very often and there is a period when the prices touch rock bottom. At this point in time we are required to procure the materials in bulk to avail the benefit of lower price on inputs. (c) Similarly, at the time of export, we have to obtain the maximum price in the market and therefore we will be required to keep the finished goods / raw materials for a longer period till the market reaches a peak price. Thus, on many occasions, such exports overshoot the reduced Export Obligation Period. (e) Unlike in the case of Advance Authorization, purchases in EOU are not linked to Export Orders in hand, for reasons stated in the point (b) above. EOUs are permitted to have bulk purchases to derive the maximum benefit of cost reduction. This results in delay in processing of imported raw materials and consequent delay in the fulfillment of export within the reduced Obligation Period. 2. And further, in many cases, while the raw materials are processed and the goods ready for export, for many reasons, the buyers do not release despatch instructions although the Order is firm. We cannot dictate the buyer to issue dispatch instructions to suit our reduced Export Obligation period. 3. As a result of the above points, it has not been possible for us to fulfill the export obligation in some cases as per Para 6.06 of the FTP but we have exported the same by late and hence we earnestly request the Hon'ble Committee to kindly consider our case sympathetically and take a lenient view in the matter by regularizing the delay in fulfillment of export obligation for goods imported under 4 Bills of Entry as per Statement enclosed.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension for the purpose of regularization for additional days totalling to 101,119.72 and 76 for BoE Nos. 7307757,7631942,8339728 and 8339822 respectively. The firm shall approach DC Office within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ DC Cochin SEZ.)

Case No.56

M/s. Esmech Equipment Private Limited, Mumbai

F.No. HQREPCGPRAPP00012107AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0310802680 dated 17/02/2016.

Applicant Statement: We have imported the goods valued at cif US \$ 17,37,831.00 and also made export of all the first 18 items described except item at sl No. 19 of condition sheet. We have exported and realized fob US \$ 37,98,408/- within the initial EOP (EOP upto 20.09.2018) to the extent of 86.25% in value terms. We have achieved value addition of 118% in \$ terms. We could not export only 1 set of instrumentation appearing at Sl No. 19 of the list of export items due to cancellation of export order.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.57 M/s. Jash Mercantile Llp, Mumbai

F.No. HQRPRCAPPLY00012110AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Revalidation against DFIA Authorization No. 1310049729 dated 09/11/2020, 1310049730 dated 09/11/2020, 1310049731 dated 09/11/2020, 1310049614 dated 09/11/2020, 1310049615 dated 09/11/2020, 1310049493 dated 09/11/2020.

Applicant Statement: Request for considering Revalidation of 6 DFIA's expired due to erroneous endorsements limiting quantity and value in the said DFIA's during the process of installing New IT Module. Our earlier representation dated 06.06.2024, addressed to your esteemed office with respect to request for revalidation of the following 6 DFIA's due to erroneous endorsements limiting quantity and value during the process of installing New IT Module.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the case to EGTF Division for examination and comments.

(Action: Applicant/ EGTF Division)

Case No.58 M/s. Indo Amines Limited, Thane

F.No. HQRPRCAPPLY00012113AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311014730 dated



17/05/2022.

Applicant Statement: The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. Indo Amines Limited, as India's largest independent chemical manufacturing company, has been dedicated to the production of various fine chemicals, specialty chemicals, performance chemicals, perfumery chemicals, and active pharmaceutical ingredients. We have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through exports to over thirty-five countries. Our commitment to quality and excellence is reflected in our ISO 9001 certification and the numerous awards we have received for our export performance, manufacturing process, quality enhancement, productivity improvement, and customer satisfaction. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries since September 2019, have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization numbered 0311014730 dated 17.05.2022. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfill our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by Indo Amines Limited. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311014730 dated 17.05.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.59 M/s. Carraro India Limited, Pune

F.No. HQREPCGPRAPP00012111AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024



Subject: Issuance of MEIS Scrip against file no 31/21/090/80865/AM17 Dt.08.06.2016, 3119012699 dt. 20.02.2017.

Applicant Statement: We had submitted online application bearing File No.31/21/090/80865/AM17 on Dt.08.06.2016 for 48 Nos. of shipping bills under MEIS scheme. We received MEIS Scrip No.3119012699 on 20.02.2017 for only one shipping bill No.2547314 Dt.21.08.2015. The remaining 47 shipping bills were disallowed. The scrip amount was also incorrect against above shipping bill. So as suggested by Pune RA officials, we had surrendered the MEIS Scrip to RA, Pune to re-issue the scrip with entire value for the 48 shipping bills. We were advised by RA Pune that the request is forwarded to DGFT HQs for reactivation of shipping bills and we should submit our application to PRC for the same. Accordingly we have submitted our application to PRC Delhi physically. However after several communications to DGFT HQs, the issue is still unresolved. So we are requesting you once again to kindly look into the same and get this resolved.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. PC3 may handhold the applicant.

(Action: Applicant/ PC3)

Case No.60
Thane

M/s. Shetrunjay Dyeing & Weaving Mills Limited,

F.No. HQRPRCAPPLY00000339AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 0330040733 dated 16/01/2015.

Applicant Statement: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said licence was valid till 16.01.2021. We imported the capital goods under the following 5 EPCG licences considering very good export market and succeeded to a certain extent, wherein we were able to fulfill part of the export obligation but due to COVID pandemic which came in March 2020, all over the market was hampered and the conditions got reversed. We became dependent on domestic sales and also faced difficulties as market took a period of more than 3 years to limp back to normal.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330040733 dated 16.01.2015 for a further period of 1 year from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)



Case No.61 M/s. Shetrunjay Dyeing & Weaving Mills Limited, Thane

F.No. HQRPRCAPPLY00000338AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 0330040984 dated 18/02/2015.

Applicant Statement: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said licence was valid till 18.02.2021. We imported the capital goods under the following 5 EPCG licenses considering very good export market and succeeded to a certain extent, wherein we were able to fulfill part of the export obligation but due to COVID pandemic which came in March 2020, all over the market was hampered and the conditions got reversed. We became dependent on domestic sales and also faced difficulties as market took a period of more than 3 years to limp back to normal.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330040984 dated 18.02.2015 for a further period of 1 year from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)**Case No.62 M/s. Juniper Health Llp, Pune**

F.No. HQRPRCAPPLY00012112AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 3110067838 dated 02/09/2020, 3110067905 dated 23/10/2020.

Applicant Statement: Due to the unprecedented circumstances caused by the Covid-19 pandemic, our company has faced significant challenges in meeting the export obligation within the stipulated time. The pandemic has disrupted the global supply chain, limited access to raw materials, and impacted our production capacity. These factors have directly affected our ability to fulfill the export requirements as per the original schedule. We have taken proactive measures to mitigate the impact of the pandemic, such as exploring alternate buyers, implementing cost saving measures, or looking government support. However, despite our best efforts we have been unable to fully overcome the challenges posed by the pandemic. We believe that an extension of the export obligation period would provide us with the necessary flexibility to recover from the adverse effects of the pandemic and meet our export commitment. This extension would



enable us to continue our operations and contribute to the Indian economy. We have also faced the challenge of non-export due to restriction by the government for export of masks for the period 2020-21. Masks were in a restricted category and didn't allow us to export. We kindly seek your favourable consideration of this request. We are confident that with an extension of the export obligation period we can successfully fulfill our export commitments and contribute to the growth of the Indian export sector. Request letters are attached.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.63 M/s. East India Udyog Ltd, Uttar Pradesh

F.No. HQRPRCAPPLY00012114AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request that for redemption of DFIA No.0510209804 dt. 01.10.2007 (RA Delhi File No.05/21/076/00325/AM08).

Applicant Statement: Export Obligation against the Authorization has been fulfilled and E.O. fulfillment documents already submitted to RA Delhi. Also, in reply to RA Delhi deficiency letter No. 950473 dt. 01.01.2013, we have already deposited with customs the custom duty + interest against inputs resulted in excess and submitted to RA Delhi the necessary TR6 Challan No. 98259 dt. 28.07.2023 duly certified by customs amounting to Rs. 699860 towards inputs resulted in excess vide RA Delhi counter receipt No. DLICORRESPONDENCE00002519AM24 dt.31.07.2023 REF: RA Delhi File No. 05/21/076/00325/AM08, DFIA No. 0510209804 dt. 01.10.2007 IEC No. 0288043898 Respected Sir, We are EAST INDIA UDYOG LTD, having our registered office at C-8, Sector-3, Noida, GAUTAM BUDDHA NAGAR, UTTAR PRADESH, 201301 and our IEC No. is 0288043898. We would like to request you that we have been issued Not-Transferable DFIA authorization No. 0510209804 dt. 01.10.2007 by RA Delhi from their File No. 05/21/076/00325/AM08. For closure of the above Not-Transferable DFIA, we have already fulfilled the export obligation and submitted the EO fulfillment documents to RA Delhi. Thereafter we received deficiency letter No. 950473 dt. 01.01.2013 from RA Delhi and in reply to RA Delhi deficiency letter No. 950473 dt. 01.01.2013, as advised by them, we deposited with customs the custom duty + interest for inputs resulted in excess and the necessary TR6 Challan No. 98259 dt. 28.07.2023 duly certified by customs amounting to Rs.699860 has been submitted to RA Delhi along with our letter dt. 29.07.2023 vide their office counter receipt No. DLICORRESPONDENCE00002519AM24 dt.31.07.2023 We request you that a lot of time has already elapsed but so far, we have neither been issued the necessary closure letter nor heard anything from RA Delhi in this regard despite our various requests to them through personal visits/ through correspondence & emails. Now, we have been told by the concerned

Sanjay

officer in RA Delhi that they have no system/procedure to issue Closure Letter or convert the existing already issued Not-transferable DFIA authorizations to Transferable DFIA Authorizations since such system has already been stopped in year 2014 and advised us to approach to O/o DGFT for help or any way out in this regard. We are enclosing herewith following documents already submitted to RA Delhi for your ready reference and needful please. 1. Copy of our letter dt. 29.07.2023 in reply to RA Delhi deficiency letter along with counter receipt No. DLICORRESPONDENCE00002519AM24 dt.31.07.2023. 2. Copy of RA Delhi deficiency Letter No. 950473 dt. 01.01.2013 3. Copy of TR6 Challan No. 98259 dt. 28.07.2023 amounting to Rs. Rs.699860 (Custom Duty Rs.207365.51 + Interest Rs. 492493) along with calculation sheet of duty + Interest. 4. Copy of Reminder/Email dt. 20.09.2024 to RA Delhi. 5. Copy of above DFIA No. 0510209804 dt. 01.10.2007 We, therefore, in view of the above, approach your good-self and humbly request you to kindly help us and please issue orders to RA Delhi accordingly to enable them either issue us the necessary EODC/Closure letter or convert the above Not-Transferable DIFA Authorization to Transferable DFIA under intimation to us at the earliest to enable us submit the same to concerned customs & Bank for their needful.

Decision: The Committee heard and went through the submission made by the firm and discussed the matter at length. The Committee decided to allow issuance of manual Redemption/ Closure letter by CLA, New Delhi to the applicant firm if otherwise in order.

(Action: Applicant/ CLA, New Delhi)

Case No.64 M/s. Prakash Steelage Limited, Mumbai

F.No. HQRPRCAPPLY00012116AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Request for revalidation against Advance Authorization No. 0311012625 dated 11.03.2022 on account of non resolution of CIF value wrongly deleted during the issue of waiver.

Applicant Statement: Application to PRC on the following grounds, 1. Licence waived on dt. 10.10.2023, valid for imports till 11.03.2024 could not be utilized due to deletion in the CIF value in sr. no. 2 of the waiver letter. 2. Till date of filing this application waiver matter not resolved by the help desk team / nor DGFT Mumbai (trail as per above sr. no. 2 to 14). 3. Licence was valid till 11.03.2024 and we were not in position to Import, till the incorporation of CIF value wrongly deleted from the waiver letter. 4. Our EODC waiver was received on 10.10.2023 and our first request for correction was made to DGFT helpdesk on 13.10.2023. Hence this request to PRC for revalidation for a period of six months from the date of inclusion of CIF value wrongly deleted as mentioned in sr. no. A and B of our this letter / from the date of endorsement. Detailed letter and supporting are attached herewith

Decision: The Committee heard and went through the submission made by the firm and discussed the matter at length. The Committee observed that there is

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merit in the case and accordingly decided to refer to EGTF for resolution. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. RA may coordinate with EGTF in the matter.

(Action: Applicant/ EGTF/ RA Mumbai)

Case No.65 M/s. India Glycols Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00012115AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0511012178 dated 02.05.2022.

Applicant Statement: We wish to state that our export product namely Diethylene Glycol Mono Ethyl Ether Acetate (EDGA) under the subject Advance Authorization has been exported nearly 61% (612 MT out of 1000 MT of Export obligation undertaken) in the validity period of 30 months from the date of issue. We wish to highlight the reasons justifying our inability to fulfill the Export obligation in full and request you to kindly consider our case for Export obligation extension as per the policy directive leniently. Reasons for non fulfillment of Export obligation are mandated as under: 1) The primary Export markets for EDGA being catered to is Korea, Taiwan and Far East and suppliers in China happens to be our main competitor. 2) Basic raw material ie Ethylene Oxide (EO) prices in China were low @USD800-850 and same was the case with Acetic Acid too which are 2 essential Input material for production of Export Product. 3) China has a duty advantage on EDGA exports under Bilateral Trade agreement as imports from China to Korea, Taiwan and Far East are Duty free thereby giving it unfair price advantage. 4) Chinese EDGA enjoys easy entry into Korea and Taiwan due to low prices and short transit time. 5) India Glycols prices of Ethylene Oxide (EO) are high due to high price of Bio Ethanol as against Chinese crude based EO. 6) Also the off take in the markets ie Taiwan, Korea and Far east had dwindled substantially due to the impact of pandemic and other socio economical factors leading to substantial downfall in demand and Export orders at our end which is picking up slowly now as we are getting orders. India Glycols Ltd is now positioning its EDGA as a green product which is finding acceptability in markets where low carbon footprints and sustainability plays a major role in product differentiation. In the light of the above facts we envisage that volumes will gradually increase in these markets.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012178 dated 02.05.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)



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Case No.66 M/s. Madras Hydraulic Hose Private Limited, Chennai

F.No. HQRPRCAPPLY00012121AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0410166467 dated 28/01/2020.

Applicant Statement: The Advance Authorization is for the export product of ? Flexible Corrugated Stainless-Steel Hose with Braiding of Stainless-Steel Wire (Grade 304L)? for import item of Import of Stainless-Steel Coils (Grade 304L). We have exported 28.57 MTs (i.e. 71.425%) with-in the valid EO period whereas the entire exported goods were re-imported due to buyer returned the material and due to the second wave of Pandemic the buyer not in the position to place the orders frequently. Moreover, we are having backlog of pending export obligation in the previous authorizations due to pandemic calamities, therefore we couldn't complete the obligations with-in the stipulated extensions provided.. Now we obtained confirmed orders for other source of foreign buyer and request you to kindly permit 6 months EOP from the period of approval/ endorsement by DGFT organization by which we shall be fulfilling balance EO in terms of quantity and value both with minimum 15% value addition.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case and ask for detailed documentary proof regarding export/ re-import of exported goods, status of realization of export proceeds, correspondence with buyer etc.

(Action: Applicant)

Case No.67 M/s. Madras Hydraulic Hose Private Limited, Chennai

F.No. HQRPRCAPPLY00012119AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0410166833 dated 16/06/2020.

Applicant Statement: The Advance Authorisation is for the export product of ? Flexible Corrugated Stainless-Steel Hose with Braidings of Stainless-Steel Wire (Grade 304L)? for import item of Import of Stainless-Steel Coils (Grade 304L). We have exported 28.57 Mt?s (i.e. 51.02%) with-in the validity of EOP in which 14.287 MTs exported goods was re-imported due to buyer returned the material therefore we have fulfilled the EO of 27.58% in terms of Value and 25.51% in terms of quantity within the provision of Para 4.42 of HBP Vol 2015-2020. Due to the second wave of Pandemic the buyer not in the position to place the order frequently Moreover, we are having backlog of pending export obligation in the previous authorizations due to pandemic calamities, therefore we couldn't complete the obligations with-in the stipulated extensions provided. Now we obtained



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confirmed orders for other source of foreign buyer and request you to kindly permit 6 months EOP from the period of approval/ endorsement by DGFT organization by which we shall be fulfilling balance EO in terms of quantity and value both with minimum 15% value addition.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case and ask for detailed documentary proof regarding export/ re-import of exported goods, status of realization of export proceeds, correspondence with buyer etc.

(Action: Applicant)

Case No.68 **M/s. Madras Hydraulic Hose Private Limited, Chennai**

F.No. HQRPRCAPPLY00012120AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0410166691 dated 23/04/2020.

Applicant Statement: The Advance Authorization is for the export product of ? Flexible Corrugated Stainless-Steel Hose with Braiding of Stainless-Steel Wire (Grade 304L)? for import item of Import of Stainless-Steel Coils (Grade 304L). We have exported 15.872 MTs (i.e. 66.13%) within the provision of Para 4.42 of HBP 2015-2020 in which 14.287 MTs exported goods was re-imported due to buyer returned the material therefore we have fulfilled the EO of 7.46% in terms of Value and 6.60% in terms of quantity. Due to the second wave of Pandemic the buyer not in the position to place the order frequently. Moreover, we are having backlog of pending export obligation in the previous authorizations due to pandemic calamities, therefore we couldn't complete the obligations with-in the stipulated extensions provided. Now we obtained confirmed orders for other source of foreign buyer and request you to kindly permit 6 months EOP from the period of approval/ endorsement by DGFT organization by which we shall be fulfilling balance EO in terms of quantity and value both with minimum 15% value addition.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case and ask for detailed documentary proof regarding export/ re-import of exported goods, status of realization of export proceeds, correspondence with buyer etc.

(Action: Applicant)

Case No.69 **M/s. UKB Electronics Private Limited, Uttar Pradesh**

F.No. HQRPRCAPPLY00012117AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Saujan

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Subject: Extension of EOP against Advance Authorization No. 0511011248 dated 21/03/2022.

Applicant Statement: We request you to kindly allow us EO Extension of one year in our Advance Authorization so that we can fulfill our EO. We have availed the Extension of 12 months from RA but still we are falling short for our export obligation. We have fulfilled more than 75% of EO as per Value export but we are having shortfall in consumption of imported raw material.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511011248 dated 21.03.2022 for a further period up to 21.09.2025 from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.70 M/s. Nishant Export, Cochin

F.No. HQRPRCAPPLY00012122AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension period for re-export against EOU Unit Authorization No. 17202000PEREO UKLCSZEVOII dated 26/06/2024.

Applicant Statement: We, NISHANT EXPORT, based in Cochin, Kerala is a 100% EOU for the last 23 years having THREE STAR Export House Status Certificate valid up to 31.03.2028. Our IEC No. is 1094006670. During the Current period April 2024 to till date, our export turnover is around 172.24 Crores. (FOB). We have imported 3000 Kgs. of Star Anise, 4000 Kgs. of Cinnamon Flat and 6000 Kgs. of Cinnamon Stick from Vietnam against B/Entry No.4185533 dt.26.06.2024 which was warehoused on 15.07.2024. Out of 4000 Kgs. Cinnamon Flat, we could re-export 3796 Kgs. i.e. (94.9%) remaining stock 204 Kgs. and out of 6000 Kgs. of Cinnamon Stick, we could re-export 2135 Kgs i.e. (35.58%) only till date and a balance quantity of 3865 Kgs. is remaining with us. We are holding Export Orders (copies are attached for your kind reference) and we assure you that the balance quantity could export with in a period of One or Two months. We request your good selves to kindly grant us two months? time for re-export the balance quantity. For your information, all the other items imported against the said Bill of Entry have already been exported. Hence we request your good selves to kindly consider our request sympathetically and allow us two months? time to re-export the balance quantity of Cinnamon Flat as well as Cinnamon Stick. Awaiting your favorable response in the above matter at the earliest.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed extension of EOP for a further period of 2 months from the date of endorsement. The firm shall approach DC Office within 30 days from the date of



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uploading of the minutes of meeting.

(Action: Applicant/ DC Kochi)

Case No.71 M/s. Farcom Cable Systems Private Limited, Bangalore

F.No. HQRPRCAPPLY00012123AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: The export product name to be amended as per AA application which is 'Filler Master Batch (Ca CO3 Master Batch) against Norms Committee Decision Authorization No. 0710079106 dated 10/05/2011.

Applicant Statement: We have completed our EO for the AA no 0710079106dt10.05.2011 as per our AA application. Our EO was fulfilled by 12.07.2011. The Norms meeting was on 31.08.2011. In the meeting the import qty were allowed as per AA application but the Export item name was mentioned different from the AA application. The export product name as per application is 'Filler Master Batch (Ca CO3 Master Batch) where in the norms committee has completely changed our export product name during the ALC meeting and granted approval for the license mentioning export product name as 'Polypropylene compound (Containing 30+/-1% Polypropylene and 70+/-1% Calcium carbonate)'. As the SB's were already generated as per AA, we were not in a position to amend the SB. We have written multiple letters to the Norms committee on this point but in vain. We filed for review of Norms for the export item name as per attached payment receipt. but, still no relief for us. As the case is very old, it is very important for us to get the approval and obtain EODC. Kindly help us in getting the Norms as per the AA application filed and SB's filed under this license

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. It noted that firm may be facing a difficulty beyond their control, and decided to refer the case to the concerned Norms Committee for resolution.

(Action: Applicant/ Norms Committee)

Case No.72 M/s. Pharmacare International, Mumbai

F.No. HQRPRCAPPLY00012125AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311015020 dated 26/05/2022.

Applicant Statement: But by the time we suffer sometime of order cancellation, lack of orders, rate fluctuations etc meanwhile from lockdown effects. We are flowing very badly & trying to serve day today in export and imports. Still we have fulfilled Export & Import under License around 85%- 90%. To fulfill the export

Sanjay

obligation have we needed to export more.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015020 dated 26.05.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.73 M/s. Sri Amman Textiles, Coimbatore

F.No. HQRPRCAPPLY00012124AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 3211003057 dated 18/05/2022.

Applicant Statement: With reference to the advance authorization no. 3211003057 / 18.05.2022, we completed part of the export obligation and not able to complete the balance part of the export obligation because of order cancellation from the buyer. Now we are searching for the new buyer for exporting the balance obligation qty, but still we are not able to find out the buyer. We already got the EOP extension two more times in the RA Coimbatore (Which we got extension upto 18.11.2024) and still we are not able to complete our balance export obligation. We request you to grant for another one year of EOP extension i.e. up to 18.11.2025 for fulfilling the balance export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003057 dated 18.05.2022 for a further period up to 18.11.2025 from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.74 M/s. Shreeji Agri Commodity Private Limited, Rajkot

F.No. HQRPRCAPPLY00012127AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 2411002820 dated 05/10/2023.

Applicant Statement: We had advance authorization for import qty of 168 mts from which we had imported only 140 mts against which we had already done

export of 54 mts in time of 6 months as per revised appendix 4j vide p n no. 19 dt. 29.08.2024 but due to market rate is low we are not able to fulfill eo in time so we need EO extension i.e. up to 31.03.2025 for fulfillment of EO for balance qty of 86 mts which was available with us. So we humbly request you to kindly allow us EO extension up to 31.03.2025.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 2411002820 dated 05.10.2023 for a further period up to 31.03.2025 from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Rajkot)

Case No.75 M/s. Greenlam Industries Limited, Delhi

F.No. HQRPRCAPPLY00012129AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Re-validation of Authorization/Certificate against various Advance Authorization Numbers.

Applicant Statement: As per the decision of the PRC vide Meeting No. 16/AM 25 held on 20.09.2024 (Date of uploading 03.10.2024) Case No. 24, our request for revalidation was rejected, for the reason that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. In its reply, applicant states that it had fulfilled its export obligation within the first six months of the issuance of each License, but could not utilize the license for import of essential raw material for in house actual use towards subsequent export production, for the simple reason that the companies Decorative laminate division was demerged from its parent company and in the process all further exports and imports in the old company got disrupted, until the company got the licenses amended through a PRC decision taken vide its meeting No. 08/AM'2016 dated. 22.09.2015 against 42 Advance Licenses, out of which 32 Licenses could be utilized after the implementation of the decision, as they were valid. Unfortunately 10 Advance Licenses (out of which 6 Advance Licenses were issued by RA, Delhi at CLA office and another 4 Advance Licenses were issued by RA, Kolkata office), could not be utilized because of the expiry of validity of the Licenses before the implementation of the PRC decision. The total purpose to obtain the decision of PRC, got lost, when the RA office at Kolkata could not implement the decision due to the expiry of the 6 Licenses. PRC during its decision taking process did not take note of this. And whereas, we approached the PRC separately towards 6 Advance Authorizations issued by RA, Delhi office, and got a positive decision, allowing 6 months revalidation from the date of endorsement, vide its Meeting No. 19/AM19 dated. 16.10.2018 (PH Case No. 02) against File No. 01/60/162/273/AM17/PRC. It

Sanjay

is pertinent to mention here that, for the 4 Advance Licenses cases issued by RA, Kolkata (Details as per the subject matter), and apart from the above said 4 Advance Licenses, we also had included 2 more Advance Licenses, both issued by the RA, Kolkata office (mentioned against Sl.No. 5 & 6 of the subject matter), which also had expired its validity due to the reasons explained below against both licenses. 1. In respect of Advance License No. 0210201965 Dated. 02.04.2014 issued from RLA File No. 02/24/040/00230/AM14, request for inclusion of M/s. Greenlam Industries Ltd as supporting Manufacturer was allowed by RA vide amendment sheet No.1 dtd.15.07.2015, but our request for the same supporting Mfr as co-licensee was not allowed in the said amendment sheet. Our request to include the Co-licensee clause in terms of Para 4.35 of the HBP?2015-20, vide our letter dated. 31.07.2015, is still pending with RA. 2. In respect of Advance License No. 0210200826 Dated. 05.03.2014 issued from RLA File No. 02/24/040/00201/AM14, amendment sheet No.1 dtd.28.07.2015 towards inclusion of M/s. Greenlam Industries Ltd as supporting Manufacturer & Co-Licensee, did not reflect at the customs EDI System. We even approached NIC at HQ?s in this matter, but the same could not be rectified. The said amendment is yet to be reflected at the customs EDI System. We filed our initial application to PRC for the aforesaid 6 expired Licenses (4+2) for revalidation vide our letter dated. 06.06.2016 acknowledgement Receipt Dated. 27.06.2016 (File No.01/63/162/00299/AM17). But we are sorry to say that we did not get any communication from PRC against the said application. In all probability the fault is either at the end of PRC or RA office or both. Subsequent rejection of our plea to revalidate the licenses for implementation of the earlier PRC decision seem to be completely against the natural justice. We may further request you to allow a PH (Personal Hearing), to explain our case in an affective and conclusive manner to the satisfaction of the committee.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to maintain rejection of the earlier decision of PRC in its Meeting No. 16/AM25 dated 20.09.2024 (Case no.24).

(Action: Applicant)

Case No.76 M/s. Encube Ethicals Private Limited, Mumbai

F.No. HQRPRCAPPLY00012132AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0310799433 dated 14/10/2015.

Applicant Statement: We have obtained Advance Authorization no. 0310799433 Dt.14.10.2015, against which we have fulfilled the export obligation to the extent of 81% within the extended validity of license i.e. 26.04.2017. We would humbly request your good self to grant us the extension in export obligation period for

Sanjay

further six months upto 26-10-2017 against Advance Authorization No 0310799433 Dt.14.10.2015 for regularization of exports made and clubbing of all 8 authorizations to obtained EODC as we have already paid the duty + interest on excess imports considering the clubbing.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0310799433 dated 14.10.2015 for a further period up to 31.10.2017 for regularization purpose, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.77 M/s. Encube Ethicals Private Limited, Mumbai

F.No. HQRPRCAPPLY00012133AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311006318 dated 22/08/2021.

Applicant Statement: With reference to Advance Authorization No. 0311006318 Dt 22.08.2021, we wish to inform you that we have fulfilled the export obligation to the extent of 94% within the validity of license. For the balance export quantities, we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311006318 dated 22.08.2021 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

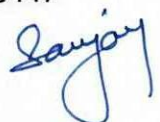
Case No.78 M/s. Encube Ethicals Private Limited, Mumbai

F.No. HQRPRCAPPLY00012138AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0311003447 dated 30/04/2021.

Applicant Statement: With reference to Advance Authorization No. 0311003447



Dt 30.04.2021, we wish to inform you that we have fulfilled the export obligation to the extent of 98% within the extended validity of license i.e. 8-3-2023. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311003447 dated 30.04.2021 for a further period up to 30.04.2025, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.79 M/s. Nextgen Printers Private Limited, Kolkata

F.No. HQRPRCAPPLY00000350AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Consideration of DTA Clearance certificate for the purpose of fulfillment of EO against EPCG Authorization No. 0230010045 dated 12/01/2015.

Applicant Statement: This is regarding the EPCG license we have obtained on 12th Jan 2015 for which we have been making supplies both outside India as well as to SEZ units. In against SEZ supplies we have been provided with DTA clearance certificate instead of Bill of export. Hence, we request you to kindly consider the DTA clearance certificate so that we can apply for the EODC certificate. Hence, if needed endorsement letter from customs can also be provided.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and ask the firm to explain the reasons for not obtaining Bill of Export and to submit other corroborative documents if any.

(Action: Applicant)

Case No.80 M/s. Damara Gold Private Limited, Mumbai

F.No. HQRPRCAPPLY00012135AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Free shipping bill to be granted for counting of EO against EPCG Authorization No. 0330044290 dated 06/05/2016, 0330044298 dated 09/05/2016, 0330046024 dated 21/12/2016, 0330046439 dated 15/02/2017.

Applicant Statement: Request you to grant personal hearing to express our

difficulties. We approach CHA and to know why he did not mention the EPCG authorization number in the shipping in spite of our email clearly mentioning of registration of EPCG authorization at customs for export obligation (all 4 EPCG authorization copies were attached for registration purpose). Our bonafides/intention thereby is clear that EPCG should be registered and to mention in shipping bill to show the fulfillment of the specific export obligation. CHA responded that while processing the shipping bill we put data of nominated agency (HDFC bank name and invoice number) further there is no any other scheme for precious metals. The shipping bill comes out as free shipping bill.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.81 M/s. Orient Ceratech Limited, Mumbai

F.No. HQRPRCAPPLY00012134AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Extension of EOP against Advance Authorization No. 0310816018 dated 28/09/2017.

Applicant Statement: (A) Our Advance Authorization No. 0310816018 dated 28.09.2017 for export of Brown Fused Aluminium Oxide (B) The export product of Brown Fused Aluminium Oxide (HS Code 28182090) has different Technical Parameters for contents of (i) Aluminium Oxide between 87 to 91.1% (ii) Silicon Dioxide 4.5 to 7.5% (iii) Titanium Dioxide 3.1 to 3.5% and (iv) Ion Oxide 1.1 to 1.75% (C) Our export product of Brown Fused Aluminium Oxide are imported by our various foreign buyers for use in various Types of Refractory's for manufacture of (i) Aluminium (ii) Iron and Steel (iii) Glass (iv) Cement and (v) Abrasive. (D) Each of these Five Types of end user Refractories has different range of melting Temperatures for these products and the Content percentage and for them we have to maintain different technical specifications for all different categories of export products for each end users (E) The PRC had allowed us earlier 6 Months EOP in its Meeting No. 09/AM24 held on 07.07.2023 on the main Grounds that during August-Set 2018 there was Fire Accident in our factory followed by Labour Strike and it took time to installation of additional equipment's to commence production in another 9 months causing cancellation of our export orders (F) Unfortunately during the year 2023-2024 there has been a huge downfall of 84.23% in India's Exports of our Product of Brown Fused Aluminium Oxide covered under HS Code 28182090 as per DGFT's Import Export Data enclosed as Annexure X (G) During the year 2023 and 2024 the average export price has also come down from US\$ 900/MT to US\$ 400/MT making our export product unviable. Apart from this the Sea Freight has also increased hugely which had further made our export unviable (H) We have further upgraded our plant in August 2024 to

produce our export product of Brown Fused Aluminium Oxide at viable prices and to meet various different technical specifications of different end user foreign buyers and have also identified new export markets (I) In spite of all these problems we have been able to export a quantity of 3011 MT (63.43%) out of total EO for 4747 MT and EOF in terms of value is 277.66% by 28.3.2024 upto extended EOP by PRC (J) We have already in hand confirmed export orders for around 2000 MT which are more than the balance quantity of Exports to be made (K) Policy Relaxation Committee is kindly requested to grant us one last 6 months EOP to enable us fulfil the balance exports which we are sure to fulfil as we have already in hand sufficient export orders at reasonable export price to meet the entire quantity of balance shortfall within 6 months period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0310816018 dated 28.09.2017 for a further period of 6 months as a last and final extension from the date of endorsement, subject to payment of composition fee as per policy provisions. Thereafter RA may take action under FT(D&R) Act. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.82 M/s. Aarti Drugs Limited, Mumbai

F.No. HQRPRCAPPLY00012137AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Waiver of Procedural requirement as per HBP against various Advance Authorization Numbers.

Applicant Statement: Export prior to issuance of Advance Authorization and Consequential Non Mention of AA No on Deemed Export Invoices. In the cases referred in this application, export is done prior to receiving of Advance License to meet pharm exigencies during COVID and period around it. Total 73 cases are applied for policy relaxation. Initially we applied 27 cases vide following applications, however as additional documents as discussed cannot be attached we are applying de-nova. We are attaching Chart giving the entire link between buyer's invalidation to our export invoices. All of our export invoices has mentioned of ? Buyer's File No ? Buyer's Invalidation Application No ? Buyer's Invalidation No To the extent system takes attachments, we have attached e-Way bills as additional proof of export other than BRC and attested invoices. Should you require hard copy for verification, we shall attend you in person at Delhi office with ? Deemed Export Invoices duly attested ? E-Way Bills ? BRC ? Invalidation Letter of Buyer Your approval will help us regularize advance authorizations with RA at the earliest.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case and seek legible copy of documents attached with the application and Chart stated to be



attached but not found available.

(Action: Applicant)

Case No.83 **M/s. Chirag Enterprise, Jamnagar**

F.No. HQRPRCAPPLY00012136AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 2411000202 dated 04/02/2021.

Applicant Statement: During Covid-19 situation due to unavailability of Vessels inbound India and Shortage of Raw Material Availability in International Market we were not able to Import Material under Advance Authorization in proportionate to goods utilize for production of Export Material. During EOP we have exported Finished Goods 1281080.00 KGS, accordingly we are eligible for Import raw material 1575728.400 KGS, however during Import validity period we had Imported 1499095 KGS raw material, accordingly still our Import is pending for 76633.400 KGS

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.84 **M/s. Fortpoint Automotive (Cars) Private Limited, Thane**

F.No. HQRPRCAPPLY00012139AM25

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: Import of a Honda Civic Type R, 4-door, Front-Wheel-Drive Sports Car for the purpose of Personal use and not for any Commercial transactions, in relevance to the Conformity of Production as applicable as per the policy notes to Chapter 87 of ITC HS CODE.

Applicant Statement: The Honda Civic Type R is a high-performance, 4-door, front-wheel-drive sports car, delivering an impressive 315 brake horsepower, paired with a manual transmission for an engaging driving experience. As part of the globally renowned Civic lineup, the Type R stands out as an icon of engineering, performance, and reliability, cementing the brand's legacy in markets worldwide. While the Civic made its mark in India, its presence was relatively short-lived, leaving a gap in the market for driving enthusiasts who appreciate its blend of performance and practicality. The reason to import this car to India is because the Civic Type R is equipped with advanced Electronic Driving Aids, offers Superior



Safety features such as front and side curtain airbags, knee airbags, advanced compatible body structure, vehicle stability assist, seat belt reminds for all passengers and Advanced Dynamic Controls, providing a sorted and safe drive quality with user-friendly Controls which are feasible for Indian Driving Conditions. Accordingly, we are filing this Representation to the Honorable PRC Committee at DGFT for seeking Special Sanction for import of a Honda Civic Type R, 4-door, Front-Wheel-Drive Sports Car as detailed in para 2 above. The Vehicle will be imported solely for the purpose of Personal use and not for any Commercial transactions. We will also be complying with the relevant Rule 126A of CMVR, in relevance to the Conformity of Production as applicable as per the policy notes to Chapter 87 of ITC HS CODE. A declaration to the effect is also being submitted herewith.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek clarification in detail from the firm regarding exact provision of FTP/ HBP for which relaxation is sought .

(Action: Applicant)

Case No.85 M/s. Concept Pharmaceuticals Limited, Mumbai

F.No. HQRPRCAPPLY00000192AM24

Meeting No.22AM25 held on 03.12.2024 & 06.12.2024

Subject: The Norms For The Same Export Products Is Approved In Meet No 1882ALC42023 HQ File 018205000330am14 Case No 1471082alc42013. Please allow us to use same Norms for the Closure of AA 03107172296030 Dtd 14.12.2012 also allowed To amendment The Input Qty From 2000kgs To 4000kgs Since Licence Was Wrongly Applied.

Applicant Statement: (1)The norms fixed vide HQ file no. 018205000330AM14 after 2 months from the date of rejection of our file. Export and import products are same. Norms ratify for License No. 0310730523 dtd. 5.4.2013 RLA file : 039404000004AM14, so please fix same norms for the said licence no. 0310717229 (2) Allow to amend export quantity as 10000 ltrs instead of 20000 ltr, since we have made a mistake of showing 50% qty while applying the Advance Authorization.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the case to the concerned Norms Committee.

(Action: Applicant/ Norms Committee)

